#### RAJYA SABHA

Saturday, the 23rd April, 1960 the 3rd Vaisakha, 1882 (Saka)

The House met at eleven of the clock. Mr. CHAIRMAN in the Chair.

#### MESSAGE FROM THE LOK SABHA

COMMITTEE ON DIVIDEND PAYABLE BY THE RAILWAYS TO THE GENERAL REVENUES

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"I am directed to inform Rajya Sabha that the following resolution has been passed in Lok Sabha, at its sitting held on Friday, the April, 1960, and to request that the concurrence of Rajya Sabha in the said resolution and further that the names of the members of Sabha so appointed be communicated to this House:-

'That this House resolves that:

- (i) A Parliamentary Committee consisting of 12 Members of this House to be nominated by the Speaker be appointed to review the rate of dividend which is at present payable by the Railway undertaking to the Revenues as well as General other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance make recommendations thereon by the 30th November, 1960; and
- (ii) that this House recommends to the Rajya Sabha to agree to associate six members from that Sabha with the Committee and to communicate the names of the Members so appointed to this House."

### RESULT OF ELECTION TO THE INDIAN CENTRAL TOBACCO COMMITTEE

Mr. CHAIRMAN: Shri K. L. Narasimham being the only candidate nominated for election to the Indian Central Tobacco Committee, I hereby declare him to be duly elected to be a member of the said Committee.

### RESULT OF ELECTION TO THE INDIAN CENTRAL COCONUT COMMITTEE

MR. CHAIRMAN: Shri Bhagirathi Mahapatra being the only candidate nominated for election to the Indian Central Coconut Committee, I hereby declare him to be duly elected to be a member of the said Committee.

### THE BOMBAY REORGANISATION BILL, 1960

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): Sir, I beg to move:

"That the Bill to provide for the reorganisation of the State of Bombay and for matters connected therewith, as passed by the Sabha, be taken into consideration."

It is again my privilege, Sir, to commend this Bill, as it has emerged out of the deliberations of the Joint Committee and the discussions in the Lok Sabha, for acceptance by this House. It is hardly necessary for me to speak at any length. In fact, I have already perhaps delivered more than six speeches so far in this connection. So. I have little more to add.

This Bill, as I have just observed, embodies the changes that have been made by the Joint Committee. In fact; the Lok Sabha has accepted the Bill, as sent by the Joint Select Committee, in its entirety. There has been hardly any change since. So, the Bill in its present form may be deemed to carry the wishes, as I have just pointed out, not only of the Bombay Legislature [Shri Govind Ballabh Pant.] and the Joint Select Committee but also of the Lok Sabha.

proceeding with the few Before points that have been introduced in the Bill as a result of the discussions in the Joint Committee, I would like again, as I did in the Lok Sabha, to express my gratitude to the Members of the Joint Select Committee for the spirit of understanding. accommodagoodwill with which the tion and issues, which arose out of this difficult problem of the reorganisation of the existing State of Bombay, were handled by all parties and their spokesmen.

Sir, the Bombay Legislature, as have pointed out at an earlier stage, has discussed this Bill threadbare for a number of days. Eleven amendments were proposed by the Assembly two by the Council of Bombay, and the Joint Committee has incorporated in the Bill the substance of all amendments in an appropriate So, the Bill, as it stands today, fully and liberally represents the wishes of the Bombay Legislature. nothing in the Bill today which has not been approved by the Bombay Legislature and it can as well, therefore, be regarded as being a true reflection of the views, sentiments, aspirations and the wishes of the people of Bombay as voiced by their representatives in the Bombay Legislature. Sir, of these eleven amendments proposed by the Assembly, to two, which were the principal ones, I had referred in the few remarks that I had occasion to make when the Bill was referred to the Joint Select Committee. one, Sir, the Committee has accepted the proposal of the Bombay Legislature that the name of the new State 'Maharashtra' should be and 'Bombay'. That meets the sentiments of the people of Maharashtra. the other one relates to the establishment of a permanent Bench of the Bombay High Court at Nagpur. too has been accepted. The amendments are of a minor character, such as empowering the Gujarat Government to constitute a Finance Corporation for Gujarat or authorising the Bombay Government, as it exists

today, to reorganise the Road Corporation, and other minor matters. I do not think I need deal with them as they have been dealt with in the Report of the Joint Committee.

other Now, Sir, there are a few amendments to which I might make a reference. The number of representatives from Maharashtra in this august House has been raised from 18 to 19. This House will, as stated before, be adding to its strength through this reorganisation of the Bombay There will be three State. Members now added to the present strength of this House, two from Gujarat and one from Bombay. the number of Judges-the minimum number—on the Nagpur Bench will be three and not two, and the Legislative Assembly of Gujarat will consist of 154 Members instead of 132. So there will be seven members to be elected to the Assembly from a Parliamentary constituency instead of six. When the area of a State is changed, the number varies. It, in fact, even now varies greatly, from five to about eight. The Gujarat Assembly will have 154 members.

These, Sir, are the main amendments made in the Bill as it was referred to the Joint Select Committee, and the Bill as it was approved by the Joint Select Committee has also been accepted by the Lok Sabha. I hope the hon. Members of this House will soon have a feeling of satisfaction, combined with a sense of achievement when this Bill is finally passed by this House and finds a worthy place in the Statute Book of our great Union.

Sir, there are three dissenting notes attached to the report of the Joint Select Committee. I do not propose to deal with them. The main issues have been discussed in this House as well as in the other House previously and some of them even when this Bill was discussed in the Lok Sabha.

The fact that stands out prominently has, however, to be borne in mind. This Bill is based on and embodies the settlement reached between the leaders of Gujarat and Maharashtra. But

for that agreement it would, I am afraid, have hardly been possible to have this measure got through the two Houses as rapidly and as expeditiously as has been actually achieved. Sir, it embodies not only the agreement between the two leaders, but it has also the unanimous support of the Bombay Legislature and also the unanimous support, except for a few points, of the entire Joint Select Committeethe overwhelming support of the members who were elected to the Joint Select Committee from this House as well as from the other House. The Bill in its final third reading was passed in the Lok Sabha too almost unanimously but for one dissentient voice. I consider it a happy augury for the future of these two States that this Bill should have been blessed by all sections and should have made this progress in an atmosphere of cordiality and harmony.

In our country we will have now 15 States instead of 14. The two new States will be ushered into existence in about a week's time from today. They will, I hope, not only bring about greater cohesion among the people living within these respective States, but also contribute to the unity and the progress of the country in a still larger measure.

Sir, both of these States have very glorious traditions. They have produced leaders who have made their permanent impression not only in our country but who are also admired and respected in many other countries. These two States have those qualities which will contribute greatly to the further advancement of our own vast Union where in the midst of a variety of languages and regions and other factors of that type we have been able to maintain our fundamental unity. After all, we owe everything to the strength and integrity of India as such. Whatever administrative changes be made, we cannot forget that we have to give first priority to the duty that we owe to the great country to which we have the honour to belong. have to bear this basic principle constantly in mind, specially as we some times see new clouds on the horizon which had not been visible previously.

I hope that the birth of these two States will add to the culture, to the strength and the vitality of our nation, and I hope all hon. Members of this House will join me in wishing these two States the best of luck, happiness, progress and advancement in every field in which human spirit has so far advanced and which human mind has produced and human hands have accomplished. Sir, I commend this Bill to the hon. Members of this House again for their acceptance.

The question was proposed.

CHAIRMAN: We allotted Mr. 3½ hours for this Bill. Today being Saturday we get an hour extra. That is 4½ hours. I have 20 names-15 from Congress side and 5 from the Opposition, non-congress, not necessa-Opposition. Members till One rilv o'clock will be allotted 15 minutes each. After lunch they will get 10 minutes each.

SHRI LALJI PENDSE (Bombay): Mr. Chairman, I have great pleasure in welcoming this Bill and supporting its basic features. That feature is the bifurcation of the bi-lingual bay State on whose edifice now rise the two States of Maharashtra Gujarat. I am also thankful that the wishes of the people were respected in one point at least and the residuary State is named as Maharashtra. It is just as it should have been. I, for one, and the people of Maharashtra have reason to rejoice that the last act of the British conquest being scrapped off the pages of history and a new State of Maharashtra is now emerging. Gujarat too had no State of its own. For centuries it was being tossed between that power and Now we are having others. States on the map and we will have a rightful place as equal members in the great family of our Indian Union. I want to associate myself with the sentiments expressed by the hon. Home Minister and wish to exthe new press my confidence that States will prove worthy of the expectations and hopes with which they

[Shri Lalji Pendse.] are given a rebirth. We had struggle long and hard. So much suffering and sacrifice fate had ordained us to endure; because in 1956, when the whole country was being reorganised more or less on linguistic basis and each linguistic community given a State of its own, we werethat was our feeling-discriminated against, not only discriminated against, but we were scorned and scoffed at; we suffered from the inhibition linguism. That stirred our emotions to their very depths and we prepared ourselves to stand up for the worst. We stood all sorts of privations and sufferings and thousands of men and women of all ages went to jail and 105 of our brave sons and brothers sacrificed their lives. It is wrong, as it has been suggested, that we agitators goaded them to give their lives. We know our limitations and we also know the fact that people are just goaded to annihilate themselves for fine words or brave words but the feeling was so deep and deliberate that we had to struggle. I am referring to this point because the same is being said with regard to the agitation in Belgaum. How dearly we wish that they were spared to participate in the celebrations, the inaugural that the two States celebrations, will have soon. Maharashtra Gujarat, and particularly Bombay and Ahmedabad, would be caught up in a frenzy of festivities now from 27th onwards for five days and we wish that these sons and brothers of ours were among us. It is my duty, therefore, to pay my homage to them on the floor of this House and to pass on a word of consolation to the members of their families.

It is also my duty to express my sense of deep gratitude to the Members of both the Houses here. The Members on this side of the House have always stood by us and championed our cause. None the less, the Members on that side also bore sympathy for us, though they could not express that. I am aware that without their sympathies the question of

the reorganisation of the State would not have come up so early as this.

Turning now to the Bill itself, must confess to a feeling of distress, and even on a liberal assumption. cannot agree to some provisions pertaining to the transfer of certain territories from Maharashtra imposing certain financial burdens. If it was merely a question of mutual accommodation and goodwill, I would certainly appreciate it, but there nothing like giving but everything is taken. There are several ments moved and they will be taken up at the appropriate time. I will not much argue on them because I know that at this late hour, arguments would hardly bring the results that I expect. Often it happens that arguments provoke counter arguments and the whole affair turns into intellectual acrobatics. I will not argue therefore but I intend to express how deeply we feel about some of the provisions and leave the Members at that. It would not matter to me how they vote but if they carry some impressions out of my explanation and ponder them at some leisurely moment within their hearts, I suppose I would be more than rewarded. Meanwhile the sponsors of the Bill may go with the feeling of 'Jeetam Maya'-I win. The foundation on which this Bill, superstructure of the Bill, is raised, as has just been stated, is the mutual agreement between the two contracting Ministers of Bombay. Fundamentally speaking, there is nothing wrong. It is a good way of solving problems speedily and without much recrimination provided they were being based on certain accepted principles. The principles are absent here and therefore we have a strange phenomenon that while these Ministers address their demand to the Mysore State for the transfer of certain Marathi-speaking territories to the State of Maharashtra, they, between themselves, are convinced that what is now popularly known as the Pataskar Formula is the best solution or formula to secure an enduring solution, yet, when they sit down to divide the State of Bombay

between themselves, they scatter this formula or the principle to the winds with the result that they ply a village. wise enquiry in some places, while in regard to others, they transfer the whole district to the other State and so on. This happens because they were not coming to a consummate understanding, but were contracting, haggling, and that is why we are landed into a situation in which in spite of overwhelming evidence on the other side, we are asked to transfer some of the areas which were hitherto adjudged as Marathi. For example there is case of the Umbergaon villages. The villages of the taluk of Umbergaon were looked into on the basis of linguistic composition. were roughly divided. But then there were certain villages with majority which have been transferred to Gujarat. It is not merely give and take. If that were so, then one or two or a few of the Gujaratispeaking villages would have gone on the other side.

SHRI SURESH J. DESAI (Bombay): Is the hon. Member referring to the 1951 census or the 1941 census? He might be well aware that the 1951 census of that region was completely manipulated.

SHRI LALJI PENDSE: I want to submit to the hon. Member in all humility that the whole problem has been studied by me.

SHRI SURESH J. DESAI: Has the hon. Member studied the problem of the manipulation of the 1951 census also?

SHRI LALJI PENDSE: I am coming to that. I know that problem also. Prior to the year 1951 there was no linguistic survey among the backward groups and tribes. They were studied nor were their languages It was only after 1948 those languages came to be described as belonging to this group or that group. That is why the Warli language to which the hon. Member refers which or the Ahirani language

predominant in West Khandesh were adjudged to be Marathi or akin to the Marathi language and therefore the population speaking those respective languages were counted with Marathi.

SHRI SURESH J. DESAI: The . . .

Mr. CHAIRMAN: No, no. Not at this stage. You go ahead, Mr. Pendse. You have only two more minutes.

SHRI LALJI PENDSE: About Dangs also there was an on the spot enquiry two Ministers—the by the Chief Minister and the Revenue Minister. They enquired into the culture of the their habits, people. languages. methods and so on, and they came to the conclusion that this area Marathi. It has been suggested that this decision was partial. But there was another occasion when an enquiry had to be instituted, though for a limited purpose. But the Commissioners went into the whole question and into all aspects of the question, cultural and linguistic affinities and also the well-being of the themselves, and came to the conclusion that they were akin to Marathi and should be attached to Nasik in Maharashtra. This cannot be called partial because none of the members of the Commission belonged to Marathi or the Gujarati languages. That Commission is known as the Tek Chand Commission. Then again, the 1956 States Reorganisation Bill placed Dangs in Maharashtra. But spite of overwhelming evidence data, now Dangs has been mechanically shifted from Maharashtra and attached to Gujarat. Why? argument advanced this time is that the district board elections warranted it. I have proved in the Select Committee how fictitious and wrong this contention is. (Time bell rings.) Is my time over, Sir?

Mr. CHAIRMAN: Yes, yes. You have spoken for fifteen minutes. Now wind up.

SHRI LALJI PENDSE: We are going to wind up the whole Bill . . .

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MR. CHAIRMAN: . . . with a sense of satisfaction and achievement, as the Home Minister said. So wind up with that.

श्री देवकीनन्दन नारायए। (मुम्बई) : म्रादरणीय सभापति जी, म्राज हम इस बम्बई राज्य विभाजन विधेयक की आखिरी मंजिल तय कर रहे है ग्रौर चन्द घंटों में ग्रपने मुकाम पर पहुंचेंगे श्रौर यह कानून बन जायगा।

मैं इस विधेयक के सबध में कुछ कह, उससे पहले मैं ग्रपने ग्रादरणीय श्रद्धेय गृह मंत्री जी को शतशः हार्दिक धन्यवाद देता हूं कि वे ही थे कि जो इस जटिल उलझन को सुलझा सके, भौर वह भी किसी को नाखुश न करते हुये बड़ी ही चतुराई ग्रीर सजीदगी के साथ। भ्रापके इस महान कार्य की गुजरात श्रीर महा-राष्ट्र का हर भाई बहिन भूरि भूरि सराहना करता रहेगा।

साधारण मनुष्य का यह स्वभाव होता है कि पन्द्रह ग्राना मिल जाने पर भी एक ग्राने के लिये वह भगड़ा करता है, शोर गुल मचाता है भौर पन्द्रह भ्राने के महत्व को भुला देता है। यही कुछ हालत, यही कुछ स्थिति मुझे यहां दिखायी दे रही है। मेरे भाई श्रपने पूर्वाग्रहों को अलग रख कर इस विधेयक को देखेंगे श्रौर यह देखेंगे कि हमें क्या प्राप्त हुन्ना है, तो उन्हें पता चलेगा कि हमने भ्रपनी बाजी ६५ टका नहीं ६८ टका जीत ली है। ग्राप देखिये, मेरे मित्र इस बात को कबूल करते हैं जैसा कि जौइंट कमेटी की रिपोर्ट में उन्होंने लिखा है : "It is a great event of historic importance that the Marati speaking people have been brought together in one State".

में भ्रापसे पूछना चाहंगा कि यह भ्रपूर्व घटना कैसे हुई, इस अपूर्व घटना का कारणीभृत कौन हुम्रा ? यह तो जो महाराष्ट्र राज्य बनने जा रहा है, यह विशाल मन्दिर जो हम बनाने जा रहे हैं इसमें भ्राप चलिये भ्रौर देखिये कि वहां क्या क्या ग्रापको दिखायी देता है। इस महाराष्ट्र राज्य का मुकुट या कलश बम्बई

शहर होगा। ग्रापको पता है इस बम्बई शहर की वजह से ही भ्राज तक हममें भ्रापस में महा-भारत होता रहा, भापस के झगड़े जितने हुये वे बम्बई की वजह से हुये। यह ग्राप जानते हैं वह बम्बई शहर "गेटवे ग्राफ इंडिया" कहा जाता है। चाग्ला साहब के शब्दों में कहं न्यारा, ऐसा बम्बई शहर ग्रब इस तो जग से महाराष्ट्र राज्य की राजधानी बनने वाला है। म्रागे चलिये विदर्भ, जो विदर्भ सैकडों वर्षों तक मध्य प्रदेश में स्रौर निजाम के राज्य में रहा, हालांकि वहां मराठी भाषाभाषी रहते थे श्रौर रहते हैं, ग्रब वह प्रथम बार महाराष्ट् के भ्रपने भाइयों के साथ एकत्रित हो रहा है। म्राज तक यह घटना नहीं हो सकी। यह ऐति-हासिक घटना है। मराठवाड़ा को लीजिये कि जो शुरू से ही, सदियों से निजाम के राज्य में रहा, ग्राज वह महाराष्ट्र में ग्रा रहा है। खुशी है कि मराठी भाषाभाषी सब एकत्र हो रहे हैं । ग्रब ग्राप देखिये कि ग्राप्ने कितना प्राप्त किया है। बम्बई शहर राजधानी हो रहा है। विदर्भ जो भ्राज तक हमसे भ्रलग था वह हममें म्रा मिला है। भीर वह कैसे म्राया ? भ्राप जानते हैं कि गत वक्त पं० हृदय नाथ कुंजरू ने यहां कहा या कि कमीशन ने विदर्भ को स्वतंत्र राज्य देना तय किवा था परन्तु हमारी मांग थी कि विदर्भ महाराष्ट्र में मिलाया जाय जिससे तमाम मराठी भाषी जनता एकत्र हो जाय । हमारी मांग, यह न्यायपूर्ण मांग, हमारे नेता पं० जवाहरलाल नेहरू को पसन्द श्राई श्रौर उनकी दीर्घ कोशिशों से विदर्भ महाराष्ट्र में भ्राने को तैयार हुन्ना। उन्होंने विदर्भ के नेताम्रों को समझाया बुझाया, सब तरह की उनकी जो दिक्कतें थीं उनको दूर करने की ग्रावश्यकता मानी तब विदर्भ महाराष्ट्र में शामिल होने को तैयार हुन्ना। यह सब कांग्रेस के नेताम्रों की बदौलत हुम्रा, भौर किसी की ताकत नहीं थी यह ग्रापको पहचानना चाहिये। ग्रागे चलकर ग्रब जब बम्बई के बाइफर्केशन का सवाल ग्राया तब फिर विदर्भ का सवाल उठा कि विदर्भ का स्वतंत्र राज्य हो। श्रापको पता होगा कि विदर्भ के बहुत से भाइयों ने यह इच्छा प्रगट की कि हमारा एक स्वतंत्र राज्य बनाया जाय, परन्त् हमारे माननीय गृह मंत्री ग्रौर बम्बई के प्रधान नेता ग्रौर मुख्य मंत्री श्री यशवंत राव चव्हान की खास कोशिशों से विदर्भ महाराष्ट्र में ग्राने को राजी हुग्रा श्रीर ग्राज विदर्भ महाराष्ट्र का एक हिस्सा बन गया है। इससे ज्यादा और खुशी की कौन सी बात हो सकती है।

इन दो बातों के बाद तीसरी एक श्रौर अपूर्व घटना घटी है स्रौर वह है नाम की। श्राप जानते हैं कि मराठी भाषियों की संस्कृति श्रौर परम्परा को व्यक्त करने वाला महाराष्ट्र नाम है। ग्राज तक हम बम्बई के नाम से प्कारे जाते थे ग्रीर बम्बई शब्द कोई खास ग्रर्थ नहीं रखता या किसी खास संस्कृति को व्यक्त नहीं करता। परन्तु ग्रब हमारे मंत्री श्री यशवंत राव चव्हान की कोशिशों से यह बात तय हुई कि हमारा बम्बई राज्य 'रेसिड्ग्ररी राज्य' जो रहेगा, उसका नाम महाराष्ट्र होगा। मैं ग्रापको यहां यह भी बतलाना चाहता हं कि विदर्भ के बहुत से भाई इसके विरुद्ध थे, मराठवाड़ा के कुछ लोग इसके विरुद्ध थे, बम्बई शहर के कूछ भाई भी इसके खिलाफ थे, परन्त्र उनको समझाया गया, उनको बतलाया गया, प्रेम की भावना, इतिफाक की भावना उनके दिलों में पैदा की गई श्रीर उनकी सम्मति से यह तय हुआ कि महाराष्ट्र नाम रक्खा जाय क्योंकि हमारी परम्परा श्रौर हमारी संस्कृति इस शब्द से व्यक्त होती है। ग्राप भी इसको मानेंगे कि इस नये राज्य का जो नाम महाराष्ट्र रखा जा रहा है वह हिस्टारिक है। ग्रब मैं ग्रापसे यह सवाल पूछना चाहता हूं कि जब श्रापको इतना मिल गया, जो मिलना सम्भव था और कांग्रेस नेतास्रों के कारण संभव हुस्रा, तो फिर क्यों श्राप छोटी छोटी बातों के लिये इस तरह से शोर करते हैं कि जैसे कुछ हुम्रा ही नहीं है। इस तरह जो बहुत बड़ी बात हुई है उससे श्राप जनता को गुमराह करना चाहते हैं श्रौर यह मेरी निगाह में ठीक नहीं है, गैर है।

श्री बी॰ डी॰ खोबरागड़े (मुम्बई) : जो कुछ नहीं मिला, क्यों नहीं मिला, उसका कारण क्या है ?

SHRI DEOKINANDAN NARAYAN: My time is short and, therefore, my friend should speak when he gets his turn.

Mr. CHAIRMAN: "If he turn." He is getting it.

श्री देवकीनःदन नारायण : जैसा कि मैने म्रभी कहा, छोटी छोटी बातों के लिये म्रावाज उठाई जा रही है। व्यवहार चतुर मनुष्य यह देखता है कि हमें क्या प्राप्त हुम्रा है म्रीर जब वह उसके महत्व को पहचान लेता है तो वह छोटी छोटी बातों के लिये नहीं झगडता, ग्रापस में किसी तरह की रंजिश नहीं पैदा करता। ऐसी छोटी छोटी बातें हिन्दुस्तान में बाउंड्री के संबंध में शायद होती ही रहेंगी, तो फिर एक बड़े सवाल के भीतर इस तरह से छोटे मामलों को लाना, मेरे स्थाल से, योग्य नहीं है। मैने दल के साथ यह सुना है कि इन छोटी छोटी बातों को लेकर मेरे राज्य में विधान सभा से इस्तीफा देने की बात हो रही है। यह कहा जा रहा है कि ग्रगर हमको डांग नहीं मिलेगा या अगर हमको फलां गांव नहीं मिलेंगे, तो हम इस्तीफा दे देंगे यानी हमारे भाई ग्रब भी इन झगड़ों को मिटाना नहीं चाहते श्रीर प्रेम से श्रागे बढने देना नहीं चाहते श्रीर लड़ाई झगड़े को कायम रखना चाहते हैं। मैं पूछना चाहता हूं कि इससे कौन सा लाभ होगा, इससे महाराष्ट्र का क्या लाभ होगा। मैं म्रपने भाइयों से प्रार्थना करूंगा कि म्राप लोग महाराष्ट्र की भलाई के लिये इन स्तीफों की बात छोड़िये श्रौर सब मिल करके काम करिये जिससे कि महाराष्ट्र का भला हो। ग्राप को क्या नहीं मिला है। ग्रापको जो मिला है उस चित्र के साथ दूसरे चित्र का मुकाबिला कीजिये। डांग का जिला नहीं मिला। जब मैं 🗇 डांग के संबंध में "जिला" शब्द सुनता हूं तो मुझे हंसी त्राती है। सारे भारतवर्ष में कोई २८० जिले हैं स्रौर कोई जिला ऐसा नहीं होगा जिसकी स्राबादी ४८ हजार हो। उसको

# [श्री देवकीनन्दन नारायण]

जिला कह के लोगों के सामने पेश किया जाता है श्रौर इस तरह से गुमराह किया जाता है कि यह नहीं मिल रहा है। १५० गांव वेस्ट खानदेश के हैं श्रौर ५० गांव थाना जिला के हैं कुल मिला कर २०० गांव हुये। श्रब श्राप देखिये महाराष्ट्र की श्राबादी सवा तीन करोड़ होगी। महाराष्ट्र में २६ जिले होगे श्रौर ३० हजार से श्रधिक गांव होंगे। उनमें श्रगर ये सवा या डेढ़ लाख श्राबादी के २०० गांव न मिलें, तो उसके लिये श्रापस में इस बैर को, श्रौर इस रंजिश को कायम रखना या बढ़ाना कहां तक व्यावहारिक श्रकलमन्दी का होगा, यह श्राप सोचिये।

मेरे भाई ने डंबर गांव के गवों की बात कही स्रौर यह कहा कि डांग में डिस्ट्क्ट बोर्ड के इलेक्शन किस तरह से हुये। मै स्रपने भाई से उनके नेतर श्री एस०एम० जोशी के शब्दों में कहना चाहता हं। श्री एस० एम० जोशी ने बम्बई ग्रसेम्बली में कहा कि वहा के डिस्ट्रिक्ट बोर्ड का एलेक्शन, वहा की कांग्रेस में जो दो जमाते हैं, एक गुजराती स्रौर एक मराठी, उनके प्रतिनिधियों के बीच हुआ, यानी मराठी वालों ने कैंडिडेट्स खडे किये ग्रीर गुजराती वालों ने भ्रपने कैंडिडेट्स खड़े किये। समिति ने शायद नहीं खड़े किये किस मतलब से यह मैं कहना नहीं चाहता । तो मराठी श्रौर गुजराती की बिना पर वहां एलेक्शन लड़ा गया, जिसमें गुजराती २६ चुन कर ग्राये ग्रौर मराठी या महाराष्ट्रवादी ४ चुन कर आये। यह कहना कि वहां मराठी ग्रौर गुजराती इश्यु नही था । गलत है । वहां मराठी श्रौर गुजराती इश्यू को लेकर ही एलेक्शन हुआ।

दूसरी बात मैं १६५७ के एलेक्शन की कहना चाहता हूं। सन् १६५७ के एलेक्शन मे वहां १४०४१ वोटर्स थे ग्रीर डांग के दो केंडिडेट्स थे, एक महाराष्ट्रवादी ग्रीर एक गुजरातवादी । महाराष्ट्रवादी को वहा ४ हजार वोट मिले ग्रीर गुजरातवादी को १००१४ वोट मिले। मेरा कहने का मतलब यह है कि ग्राप गलत बातों को ग्रागे करके

इस तरह से लो**गों** को घोखा न दें । मैं ग्राप से इसी ग्रसेम्बली रिपोर्ट से ग्रौर चाहता हु । बम्बई ग्रसेम्बली में वहां के मुख्य मंत्री, श्री यशवत राव चव्हाण, जिस ववत इस बिल पर बोल रहे थे तो उन्होंने कहा कि मेरे पास कछ भाई ग्राये थे ग्रौर उन्होंने यह प्रार्थना की कि डाग का बटवारा ५० ग्रौर 40 लीजिये उस पर चव्हाण ł माहब ने उनसे कहा कि यह सौदेबाजी नहीं है, मै किसी तरह भी डांग की चीर फ़ाड़ नहीं करना चाहता, सब ५हें एक जगह रहें चाहं इधर रहें, चाहे उधर रहें । चव्हाण साहब ने उनसे यह भी कहा कि ग्रापका मुझाव ऐसा है जो डांग का भला करने वाला नहीं है।

एक बात यह कही जाती है कि उकाई हैम गुजरात के हित में नहीं होगा। गुजरात के हित में नहीं होगा। गुजरात के हित को गुजराती जानते हैं या मेरे भाई जानते हैं। वहां ६६ करोड़ रुपया खर्च होने वाला है। स्राप कुछ कहें, इतना तो स्राप को कहना ही पड़ेगा कि गुजराती व्यवहार-कुशल होते है, बिजिनसमेंन होते है स्रौर वे ६६ कोट रुपया पानी में नहीं बहायेंगे।

श्राखीर में सिर्फ यह कहना है कि फाइनेंशल एडजस्टमेंट के बारे मे जो यह . कहा जाता है :

"We do not think that the Gujarat State would necessarily be a deficit State."

एक्सपर्ट्म कहते हैं कि वह डेफिसिट होगा और मेरे भाई जो कि एक्सपर्ट नहीं **हैं** वह ज्वाइंट कमेटी की रिपोर्ट में लिखते हैं कि यह डेफिसिट नहीं होगा। ग्राश्चर्य होता है सुनकर।

Mr. CHAIRMAN: That will do.

श्री देवकीनन्दन नारायण Only three sentences. श्राखीर में हमारे मुख्य मंत्री चव्हाण की जो प्रार्थना है वह मैं श्रापके सामने पढ़कर सुनाना चाहता हूं:

"I would once again at the cost of repetition emphasize that the measures relating to the areas going to Gujarat are in essence in the nature of a compromise in order to find a lasting and acceptable solution of the entire question of bifurcation. I am sure that hon. Members will realise that in such matters one has to be realistic and a certain amount of give and take has to be there."

SHRI ABHIMANYU RATH (Orissa): For this very cause Shri C. D. Deshmukh resigned from the Ministry. As now this has been done, is he going to be reinstalled?

MR. CHAIRMAN: Do not bring in irrelevant issues today.

PROF. A. R. WADIA (Nominated): Sir, I must frankly admit that I cannot wholeheartedly support this Bill. When the Home Minister pleaded for a bilingual Bombay, I supported him with all my heart. I cannot say that he has changed his opinion really but he has had to bow down to the political exigencies and since he found himself attacked by both the Maharashtrians and the Gujaratis, this Bill has been the result. Sir, there are certain aspects of the case which have mentioned. Sir, 'they be slaves who dare not be in the right with two or three.' I am perfectly certain that I am not in such unfortunate position as to have only two or three with me. I know Yajee spoke out very boldly when the Bill was moved here the other day and I know that there are lakhs of Gujaratis and Maharashtrians who do not feel happy about this Bill. Well, Sir, we will make the best of it. The Home Minister as well as the Chief Minister of Bombay have appealed for goodwill and harmony but unfortunately I notice that spirit of harmony was not found in the discussions in the Bombay Council or the Assembly, nor do I find it in the Report of the Joint Committee represented by especially as Minutes of Dissent. I agree with Mr. Sugandhi in his Minute of Dis-

about the undesirability sent ofchanging the name of Bombay Maharashtra but I am not inclined to quarrel over small things. After all, there is nothing in a name; 'it is the spirit in which we manage things that counts. Sir, I was really very much upset by the Minute of Dissent signed by six Maharashtrian friends. They forget the whole history of Bombay city; they take for granted that Bombay city belongs to Maharashtrians only. Is it so in actual fact? Let us remember, Sir, that Bombay belongs geologically geographically to Maharashtra; I am not going to deny it, but who has built up Bombay city? I venture to say that the Maharashtrians slumbered over it. Even in their palmy days of the Maharashtrian empire never cared for Bombay. Even the days of Shivaji they never cared for Bombay. When the Portuguese got Bombay, they never cared for it. It was a miserable fishing consisting of a few islands. It was only when it was given as a part of the dowry of the Portuguese Princess to Charles II and the British came into possession of it that the English with their naval genius saw potentialities of Bombay and they developed it. They got artisans and master builders from Surat and built the Bombay Dockyard; it was then that the mills and industries started, that educational institutions started, that philanthropy started and I humbly submit that these were not the work only of the Maharashtrians. The Gujaratis, whatever be the communities to which they belonged, whether they were from Ahmedabad or from Cutch, whether they were Gutchi Memons, Khojas, Boras, Parsees even Jews as represented by the famous family of Sassons.

Dr. W. S. BARLINGAY (Bombay): It is a very wrong thing to say that Maharashtra belongs to Maharashtrians only. It belongs to everybody who lives in Maharashtra.

Prof. A. R. WADIA: Please read that Minute of Dissent first and then you will understand it.

[Prof. A. R. Wadia.]

Sir, this is the history of Bombay .city and now they grudge an amount of Rs. 40 crores to Gujarat State. forty crores a very big amount in these days when our budgets run into astronomical figures? city is worth thousands and thousands of crores and it has been built up by all these various communities. Now the proposal is that a sum of Rs. 40 crores for a limited period of ten years is to be given to Gujarat and even that is being grudged by them. Is it fair?

Take again the question of division of various villages and so on. I find that the first Minute of Dissent makes a grievance of it but I admire the ability with which the third Minute of Dissent has been written by Mr. Purshottamdas Patel. It is a brilliant piece of work, not political, but historical, scholarly and very equitable. It goes to show on the authority of such a great linguist as Grierson and on the authority Maharashtrian scholars themselves as to what the real linguistic distribution of those areas is and on that basis even Mr. Chavan has had to yield and in his opening speech while introducing the Bill in the Council and in the Assembly he himself has stated that these areas voted for Gujarat and that is the reason why they have been included in Gujarat. There is only one possible doubt about the Ukai project and the surrounding areas and here I would really appeal to the generosity of the Maharash-We know the devastating floods from which Surat suffered last year and I know it is a grievance felt by the people in Surat and by the people in Gujarat that if the project had been carried out years ago, this great tragedy would never have happened. It is in the interest of these people that the Ukai project has been sanctioned. It is going -come into existence. It is no use saying that there is difference of opinion about its utility. It is going to come and if for the benefit of millions of Gujaratis a few villages are taken over from Maharashtra, what

does it matter? Then there is the other consideration. After all, about all border areas there will always be difference of opinion and these border areas will always be bilingual; there will always be two languages whether it is the border between Maharashtra and Mysore or whether it is the border between Gujarat and Maharashtra. It makes no difference. people there have necessarily to speak both the languages. Sir, when I supported bilingual Bombay, I pointed out the main reason. I felt proud of it; it was a wonderful exemplification of the fine spirit of cooperation between the Gujaratis and the Maharashtrians. Both these people have got wonderful gifts. Maharashtrians are the worshippers of Saraswathi and I admire them for it as I myself am a humble worshipper of Saraswathi. The Gujaratis are the worshippers of Lakshmi and they have wonderful commercial genius. And this wonderful commercial genius has not been there only for the last few years or decades; it is as old as the days of Shivaji. Probably in yesterday's Statesman you must have read that even Shivaji was conscious of it. It is said here:

#### 12 Noon

"The Press Note even quotes a historical aneccedote and says: 'Shivaji, seeing how Maharashtrians miserably lacked in business acumen, specially invited Gujeratis to carry on trade and commerce in Maharashtra and for centuries they have been doing it, completely identifying themselves with the local people."

Well, Sir, that was the great conradeship, that was the great cooperative adventure as I call it which built up the great city of Bombay.

There is another thing that hurts me. We in Bombay have always been proud of leading the country in many ways. We have been feeling that what Bombay does today, the rest of India will do tomorrow. Now, here again we set a good example. When the other parts of the country were clamouring for linguistic provinces we

said: 'Let us be together. We, Gujaratis and Maharashtrians, have been together for centuries and we shall not allow ourselves to be separated But then, later they made a grievance of it that when the other States have been given on the linguistic basis, why should not Maharashtra be given it, why should not Gujarat be given it? It seems to me to be a retrograde step. It means that Bombay has given up its lead. Bombay is now prepared to follow what the other States do and this is most unfortunate in the history of India, As Mr. Chavan himself said in his speech to the Legislative Council, "where is there the precedent of a division of a State like this before?" indeed? We have got instances small States intergrating themselves. Here you have got a big State disintegrating itself. That is the tragedy to which we cannot be blind.

Now, Sir, the Bombay Chief Minister has been particularly keen about mentioning the future policy of the Maharashtra State towards Bombay City. He mentioned its cosmopolitan character and I hope it will be preserved really. He mentioned the case of the University of Bombay, namely, that it would continue with English to be replaced by Hindi, that means not by Marathi, because there are already three other Universities the State which will look to the interests of Marathi. But there is one other University to which I wish the Chief Minister had made some mention and that is the S.N.D.T. University for Women. Now, that is a splendid example of Maharashtrian and Gujarati co-operation. There was our old veteran Maharashtrian Indian educationist, Dr. Karve, starting this /Women's University and there was a philanthropist, Sir Damodar Vithaldas Thackersey, giving it lakhs of rupees and the University was established. This University its headquarters in Bombay. It one college with Marathi as the medium of instruction in Poona. It has four colleges in Gujarat—Surat, Baroda, Ahmedabad and Bhavnagarwith Gujarati as the medium of ins-

truction. What is the position of the S.N.D.T. University in the new setup? I am aware that the University authorities have published a press note in which the promise of Mr. Chavan is held out that it will be continued, that this University can maintain its various classes in the different mother tongues as the media of instruction. I wish a more definite announcement had been made about this and I for one feel that the S.N.D.T. University is such a unique institution in the whole of India that the Centre itself should take it over. because then there would be no question of possible misunderstanding between Gujarat and Maharashtra and the legal claims of each to its various colleges. Difficulties might about the grants from the Government of Maharashtra and from the Government of Gujarat to this University.

May I, Sir, refer to the question of my own little community? We have never asked for communal representation. We have been sufficiently confident in ourselves. We can afford to stand on our own legs. But we do expect full justice, full opportunities for the practice of our religion, for carrying on our little professions and vocations, for carrying on our educational work which we have been doing to our advantage and to the advantage of India. I think it is the one community which has practically cent, per cent. literacy in the whole of India. (Time bell rings.) I bow down to your judgment. I have heard the bell, but may I point out that there is something unjust in the distribution of time allotted for these important Bills? On an unimportant Bill like the Dowry Prohibition Bill. we have been allowed to talk for hours and hours and on a Bill like this which concerns the welfare millions of people time is grudged. Anyway, I bow down to your judgement and I shall sit down. There is only one sentence more which you will permit me to say. I feel that I am taking part today in celebrating the funeral of bilingual Bombay. brating funerals does not give anyone [Prof. A. R. Wadia.]

any joy. But I also feel that there is the birth of two new infants. I think of a mother dying in child-birth. We mourn the death of the mother, but we welcome the survival of the child, and we look forward to the hopes and aspirations of the child. That is the position in which I am today. Sir, I would only say, "If India lives, who dies? If India dies, who lives?"

MR. CHAIRMAN: Prof. Wadia,  $3\frac{1}{2}$  hours we gave. We have added two hours. It is really  $5\frac{1}{2}$  hours we are giving to this Bill and you cannot grudge it. There are so many Members who want to speak on this Bill. Mr. Santhanam.

SHRI K. SANTHANAM (Madras): Mr. Chairman, first of all, I wish godspeed to the new States of Maharashtra and Gujarat. It is a matter of regret that they should have been joined together in the year 1956 in the traditional Hindu patriarchal fashion. But, still, I, like others, hoped that the two great peoples would have accepted the decision and would have tried to work bilingual Bombay in a spirit of goodwill. Unfortunately, the spirit of the times was too much for them and the next step, a friendly separation, has been decided upon. In this connection, I greatly apprehensive of the of this notional effects continual change in the borders of States. The prosperity of the United States America is largely due to the fact that the States, big and small, have maintained their boundaries for long time, without any disturbance. I realise that, owing to historical circumstances and the integration of the Indian States, some reorganisation has had to take place in this country. But I want that this process should end once and for all ad I hope the Home Minister will give this assurance that except for the French Settlements and the prospective amalgamation and integration of the Portuguese Settlements, no changes of the State boundaries will take place hereafter.

SHRI ANAND CHAND (Himachal Pradesh): What about the Punjab?

SHRI K. SANTHANAM: exactly the implication of what I said. I want him to declare that the boun-Maharashtra, Guiarat. οf Karnataka, Tamilnad and all other States of India will continue to be as they are and they will not be tampered with hereafter. Otherwise, there is no end to this process. Once you yield to these clamours, the thing will go on and there will be uncertainty. In the small State of Vindhya Pradesh, we took two or three years to integrate the Services and I am sure the integration of the Services of the reorganised States of 1956 is still going on. Probably, it will take three or four years before the States of Maharashtra and Gujarat can settle down to normal administrative pro-Therefore, it is of national importance that the boundaries of States, now that they have been reorganised more or less on a unilingual basis throughout the country, should continue and they should settle down to proper, good Government rather than clamour about border areas.

It is wholly impossible to eliminate linguistic minorities in border areas, and it is no use saying 'I will take this village because there is a Maharashtrian majority' or 'I will take that village because there is a Gujarati majority'. I suggest that on the passing of this Bill, this Parliament should make it a matter of principle that it will not tamper with the boundaries.

In this connection I also wish say that it is time that article 3 the Constitution which enables Parliament to pass these Bills as if they are not constitutional amendments should be amended, and all such Bills should be made constitutional amendments and not merely Parliamentary legislations. amendments should also be made subject to the approval of a majority of States and not merely two-thirds majority of Parliament I want some fixity about this matter so that the

continuous quarrels may stop. Today Mysore and Maharashtra may quarrel, and then Mysore may claim something from Tamilnad. I do not say that there may not be some ground for all such claims. There are bound to be such claims so long as there is any possibility of change. When once it is declared that there is no possibility of change, all people will settle down and adjust themselves to existing circumstances and become loyal citizens of the State.

KHOBARAGADE: SHRI В. D. Boundary Would you support a Commission for resolving all differences?

SHRI K. SANTHANAM: No more Boundary Commissions. I want the States to stay as they are. I want people to adjust themselves to existing circumstances.

It is a matter of regret that the Maharashtra members did not this opportunity to get rid of Legislative Council. I do not think that the Legislative Councils in the States are doing any important work.

SOME Hon. MEMBERS: about the Council of States?

SHRI BHUPESH GUPTA Bengal): I support your view, but it is a wrong place to talk about that.

SHRI K. SANTHANAM: There is a fundamental distinction between the Centre and the Units. Therefore, though I may not quite agree about the way in which the Rajya is constituted or how it is functioning, I do think that there is a very strong case for a Rajya Sabha of some type.

SHRI BHUPESH GUPTA: I hope it will not be an asylum for defeated candidates

SHRI K. SANTHANAM: Then, think I should say a few about the financial provisions. There is no doubt at all in my mind that these provisions Gujarat would have been a deficit State. Ι

presume that the deficit of Gujarat been properly estimated. has question has been raised whether this deficit should not have been taken over by the Centre and why the Maharashtra State should been saddled with the liability meeting the deficit.

SHRI LALJI PENDSE: We do not agree with that.

SHRI K. SANTHANAM: The bilin-Bombay, we found in the Finance Commission, was quite a solvent State. In fact it was a surplus State, and therefore from the point of view all-India the principle which should have been adopted, and which has been adopted, was that both the States of Maharashtra and Gujarat must be solvent. I think, on the whole, the provisions enable them to be solvent. But there is one difficulty about clause 52. It provides for a long-term adjustment between Maharashtra and Gujarat. I wish that they had lumped these sums and either deducted it from the debt or given it as capital, because this clause 52 is going to be a great obstacle for the consideration on the merits of the case for these States by the next Finance Commission.

KHANDUBHAI K. DESAI (Bombay): Your suggestion has been carried out in the Bill by lumping them together and making provision for payment straightway.

SHRI K. SANTHANAM: I am glad about that

Sir, only one more point and shall have done. I wish that the University of Bombay had been taken over by the Centre as a Central University in the same way as the Delhi University, the Banaras University and the Aligarh University. Sir, Bombay is a cosmopolitan city in which large numbers of people have settled down. All kinds of people, Tamilians, Telugus, etc., people speaking all the fourteen languages are there, and therefore that University should have been over by the Centre and converted

[Shri R. Santhanam.] into a Central University, and the medium of instruction of the University must be whatever medium of instruction may be prescribed for the other Central Universities. My own view is that considerable time it should be lingual, English and Hindi, and ultimately when the whole country has been sufficiently educated to Hindi as the national language, its medium of instruction should also be I hope that some steps may still be taken, because after all this is a matter of arrangement, and it will be a source of great relief to the State of Maharashtra to hand over the Bombay University and all financial liabilities to the Centre. This will also be a great relief to all other people because, if the medium of instruction of the Bombay University is made Marathi, it will be a serious hardship for all the linguistic minorities, who have settled down in Bombay. Otherwise some Central University will have to be organised for them. I hope this double burden will not have to be undertaken. After all Maharashtra has got the Maharashtra University and there is Nagpur University, and they can start more Universities if they like.

With these few words, Sir, I wish godspeed to both the States of Maharashtra and Gujarat.

MR. CHAIRMAN: Lunch hour will be from 1 P.M. to 2 P.M.

SHRI KHANDUBHAI K. DESAI: Sir, while speaking on the Bill under discussion before the House, I would not like to say a word which might retard the smooth progress of the two States from the 1st of May.

## [Mr. Deputy Chairman in the Chair]

Though personally I would have in the normal circumstances endorsed whatever my learned friend, Prof. Wadia, has said and what Mr. Santhanam has said, I need not go now into the history of this reorganisation. About three years back the non-official Members of Parliament

made a requisition, and the State was born. As far as I am concerned, I fully support the Bill as it emerged from the Committee as well as the Lok Sabha under the circumstances. so sav is because there both satisfaction and pain what has happened, pain because a long association of more than years is being snapped. As some of the previous speakers have said, the Maharashtrian people and the Gujarati people were supplementary and complementary to each other, as such they have built up a beautiful, magnificent and efficient State.

DR. W. S. BARLINGAY: Is it a division of people or division of territory?

SHRI KHANDUBHAI K. DESAI: I am just coming to that.

When the sentiments and the emotional feelings in both parts of the country have been substantially taken into consideration and when these two States as neighbours are coming into existence, we only require the blessings of Parliament and we wish godspeed for these two new States that are taking birth.

I do not want to go into the controversies which have been raised in the two minutes of dissent. In a nature of this division, it does not satisfaction to either side. But, however, when the two leaders of both the States have come to an agreed solution, that solution must be accepted by Parliament. It may have given some satisfaction or some dissatisfaction to either side, but this is the best in the circumstances, and I do think that anybody can make improvement on what has been agreed. to. As Shri Santhanam has said, I do feel that this will be the end of the reorganisation process of the States which had been agitating the minds of people for the last ten or twelve years. I hope and pray that this sort of Reorganisation Bill will last, and that this Parliament not have to consider in future other Bill of this type.

Sir, as one who has been coming from the Bombay State and who has been proud to be a citizen Bombay State-I am, of course, citizen of the whole Indian State: once I was a citizen of the Bombay State, well, I will now be a citizen of the Gujarat State-I say again that I am pained at the snapping of the association which has lasted for the last 150 years. I fully and wholeheartedly support this Bill and think this is the best in the circumstances. On behalf of Gujarat and even of Maharashtra, I would like the fullhearted blessings of the Members of Parliament.

SHRT DAHYABHAI V. PATEL Bombay): Mr. Deputy Chairman, fully echo the sentiments expressed by the hon. Home Minister as to how the Bill has come before the House and the spirit in which the two States of Maharashtra and Gujarat working. I feel a sense of gratification that the purpose for which elected representatives of Gujarat. namely the Mahagujarat Janata Parishad in the Bombay Legislative Assembly, chose to elect and send me here, has been achieved just during the two years that I have been here. I was not seeking any election because of differences with the Congress. I have practically . . .

Shri P. N. SAPRU (Utter Pradesh): You take credit for it?

SHRI DAHYABHAI ٧. PATEL: Certainly I do, Sir. At least in House, there is no one who spoken about it as I have. I do take credit for it. I have no hesitation in saying that. Let us remember those people who have sacrificed their lives for the sake of Gujarat—the 35 people who have laid down their lives. The people of Gujarat will remember them while other people go into celebrations because it is their sacrifice-they are the people who have suffered in silence, they are the people who have gone to jail-that has resulted in the coming into being of these two States. Sir, it would have been better if they

had come into being in a spirit agreement that was coming. During the course of the last Reorganisation Bill, an agreement was nearly coming. Sitting in Bombay as I do now-and have done all my life-I did not know what happened here, and why 3-State formula that was accepted was suddenly reversed; I have not been able to understand yet. Khandubhai Desai just now told that it was a decision of the Members of Parliament.

SHRI N. R. MALKANI (Nominated): Why do you go into the past history? Does it help?

Shri Dahyabhai V. Patel: History is important. It was the decision of the Members of Parliament certainly. But who were those Members of Parliament who worked for it and sought the blessings they were supposed to carry? That is the point. Being a resident of Bombay, as I said, I fully echo the sentiments expressed in the House by Prof. Wadia.

Dr. W. S. BARLINGAY: You must speak on behalf of Maharashtra, not on behalf of Gujarat.

An Hon. MEMBER: He has been in Gujarat.

SHRI DAHYABHAI V. PATEL: I speak on behalf of the State of Maharashtra, and I would like my friends living in the new State of Maharashtra to preserve the cosmopolitan character of Bombay of which not only they but the whole of India is proud. Bombay University is the mother of six universities and I hope that its cosmopolitan character-the character that has taken the lamp of learning not only within the Bombay State but outside-will continue to be there, it not be smothered and its voice, its light, will not be put out by any consideration of linguism or communalism.

Shri B. D. KHOBARAGADE: Is there any apprehension in the mind of the hon. Member?

SHRI DAHYABHAI V. PATEL: If there was no apprehension, I would:

[Shri Dahyabhai Patel.] not have been here and particularly the apprehension arises because of the speeches made and because, if I may be permitted to say, of the minutes of dissent that I read. I am not going into the proceedings of the Joint Select Committee. But, Sir, I appeal to both the sides not to append any minute of dissent. Let us put the Bill before Parliament in a spirit of understanding and give and take. After all, when we come upon a certain issue, there are likely to be some people who are not satisfied on all points. I may not be satisfied on all the points about the Bill as it has emerged from the Select Committee. I was one of those who had proposed a large number of amendments like my friends But the Bill as it has emerged from the Joint Select Committee contains a large number of common agreements and I repeat my appeal to my friends, let them not move any amendments. You know what the fate of the amendments is going to be.

SHRI B. D. KHOBARAGADE: Will the hon Member . . .

MR. DEPUTY CHAIRMAN: Please sit down. You will have your say.

Shri Dahyabhai V. Patel: The Joint Select Committee tried to find a large measure of common agreement. I myself am not in full agreement with every word of it but in a measure like this, it is not possible to satisfy every individual, every party, everyone. Therefore, let us accept what is coming before us as the largest measure of common agreement.

Then I come to the assurance that the Chief Minister of Bombay gave on the floor of the Bombay Legislative Assembly. Sir, I welcome the assurance that he gave about preserving the cosmopolitan character of the City. Unfortunately, it is nowhere in the Bill and I do not know whether it has any legal sanction. Sir, I have been in Bombay, as I said before, for a long time. I have had a lot to do with the Municipal Corporation of Bombay. In the City of Bombay we

teach twelve different languages the primary schools where education is really free and compulsory. hope that is going to be kept. There is nothing in the Bill said about Then, the Gujarati language there is also considered a regional language. In certain schools only English taught. After independence we said that the regional language vernacular must be taught. So purely English teaching schools started teaching-some Marathi and Gujarati. Some of us who had our children in some of these schools found difficulty because some of them started teaching only in Marathi and English even though a large number of the pupils were not born of families whose mother-tongue was Englishthey were Gujaratis. It was because of the official pressure that was put on them. I persuaded them to see the right and to teach Gujarati also as a regional language.

I would like to know, Sir, in the future set-up of the State of Bombay or the State of Maharashtra as you choose to call it, that the assurance of the Chief Minister will be kept and that the present facilities that different linguistic minorities are enjoying in the State of Bombay will be preserved. Sir, I would also, like to point out the example of another institution of learning. Prof. Wadia referred to the two universities and I mention one more institution of learning, which has a reputation not only in India but outside, and that is Grant Medical College. Surgeons from all over the world come here on behalf of the World Health Organisation-eminent surgeons-and perform difficult and unique operations in this hospital for the benefit of the medical profession, for increasing the knowledge of the medical profession not only in Bombay but in the whole of India. I hope the character of this institution will be preserved and the name of this institution will be added to the Twelfth Schedule. Government have reserved to themselves the right to do this afterwards. I am content with it; I do not insist on

moving an amendment, but I hope Government will take steps to do so.

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Sir. I would particularly address the Government of India to turn its attention to the development of Guiarat-Gujarat today feels that she has been sadly neglected during the last few vears-after the new State of Gujarat comes about. We have been feeling so, for instance, in the matter of oilthe development of oil has been sadly neglected. I have been mentioning this again and again, and Gujarat feels that as there is no strong Chief Minister of Gujarat to represent this, this aspect of the matter has been neglected. Sir, oil is a thing which affects our very life, and the development of oil resources has very much to do with the Five Year Plans about which they talk so much.

SHRI BHUPESH GUPTA: Can we send one from here, a strong Chief Minister?

SHRI DAHYABHAI V. PATEL: Oil is an industry that is largely in the hands of foreigners. Fortunately we are developing the oil industry on the State-level-I am not against it. want the oil industry to developwhether it is in the private sector public sector-I am not or in the dogmatic about the private sector or the public sector, but I want the pace of development to proceed. Unfortu. nately I am not satisfied with the rate at which things are progressing in this matter particularly when the potentialities of oil are so obviously clear in the whole of Guiarat-experts who have come from abroad at the invitation of the Government of India have been saying so. Oil is not one industry; there are hundreds of ancillary industries which depend on oil. This will give so much of employment.

SHRI SONUSING DHANSING PATIL (Bombay): On a point of information. Does the hon. Member want some provision to be made for oil here?

SHRI DAHYABHAI V. PATEL: I think I am perfectly in order in appealing to the Central Government to turn its attention to the neglect of

the present bilingual Government to certain aspects of development in Guiarat.

SHRI BHUPESH GUPTA: Especially when the Central Government needs so much oil.

SHRI DAHYABHAI V. PATEL: The other thing that Gujarat will need is the port. Development of oil resources will mean that Gujarat will need a port very soon and I hope Government will not be carried away by wrong reports or will not say that there is no possibility for a port. Gujarat was given a port in the name of Kandla which, I believe, is more a defence port than a port for commercial purposes but the port, I see, is ruined in the manner it has been built. What are its connections with Delhi or its connections with Gujarat for which it is supposed to be helpful? It is therefore very necessary that the development of a port at a place somewhere near Cambay should be taken up in right earnest; the urgency is much more so with this find of oil there.

In conclusion, Sir, I would once again appeal to my friends of the Samyukta Maharashtra Samiti and of the opposition with whom I had the pleasure of working to a smaller extent—because I came into Mahagujarat Janata Parishad much later; they had entered into an agreement with Mr. Yagnik on a certain basis and I do not see how they can be going back upon it.

MR. DEPUTY CHAIRMAN: We are not concerned with that agreement here.

SHRI DAHYABHAI V. PATEL; I am saying that that agreement is behind the good spirit in which the two States are being formed.

MR. DEPUTY CHAIRMAN: Anyway Parliament is not concerned with it; that is what I am saying.

Shri DAHYABHAI V. PATEL: By referring to that I am supporting my appeal to these friends not to press for amendments even at this stage

[Shri Dahyabhai V. Patel.] and to see that this Bill is passed in the good spirit in which it has been moved by the hon, the Home Minister in this House. I would like to see that spirit prevail in Gujarat and in Bombay. I understand there is move for celebrations for three four days in Bombay. Bombay is welcome to celebrate the occasion if they like, and in that manner, if Bombay feels that way, but the celebrations will be justified only if we keep in mind the spirit of the assurance given by the Chief Minister of Bombay and what the hon. the Home Minister pointed out to this House now, and particularly he pointed out the danger that seems to confront us in the near future. In the light of this, Sir, I hope the House and particularly the friends on my right will agree and support the Bill in that spirit.

SHRI T. R. DEOGIRIKAR (Bombay): Mr. Deputy Chairman, Sir, I welcome the Bill as it has emerged Committee. Pandit from the Select Jawaharlal Nehru had been to Maharashtra very recently and he experienced how every home in Maharashtra was glad over the creation of the new State of Maharashtra. I don't think there was such a gladdening event in the history of Maharashtra in former days. This thing was possible only because we are in a democracy. Democracy has got a right to commit The State mistakes and to amend. of Bombay has passed through various vicissitudes. Once it was a quadrulingual State; then it became a trilingual State: then it became a bilingual State and now we are getting the pleasure of having a unilingual State. expected that so much controversy about the creation of a unilingual State of Bombay would not be created but. as fortune would have it, we had to pass through tortures, through trials and tribulations.

SHRI H. P. SAKSENA (Uttar Pradesh); Misfortune, you mean.

SHRI T. R. DEOGIRIKAR: Fortune here means misfortune. Anyway we are thankful to Pandit Govind Ballabh Pant, to Pandit Jawaharlal Nehru and

to the Chief Ministers of Bombay and Gujarat.

DR. W. S. BARLINGAY: To Shrimati Indira Gandhi particularly.

MR. DEPUTY CHAIRMAN: Order, order.

SHRI T. R. DEOGIRIKAR: Yes, to all of them, but you are taking my time unnecessarily. So I am thankful to them all for what they have done. Now, Sir, as I indicated, Bombay has had a chequered history extending over a period of 150 years. But those days are gone and the curtain fallen. I am not going to refer to the controversial issues which were raised. here by my friends, for instance by Prof. Wadia, Mr. Santhanam and so many others. They were not necessary here. I am prepared to argue with. Prof. Wadia as regards what Dr. Grierson has said.

The statement which he quoted is wrong. It was not Shivaji. Surely it was Nana Pharanvis who said that about hundred years ago. So these are things over which we need not enter into a controversy here. I am prepared to argue with anybody regarding the territory which has passed to Gujarat, but I am not going to enter into that controversy just now, though I sincerely feel that injustice has been done to these territories.

Shri Deokinandan Narayan's idea if translated into Sanskrit will read:

# 'विकीते करिणौ ग्रंकुशे कि विवादः'

After having sold the elephant why should there be quarrel about the iron rod.

That is all right. But in democracy we expect justice. And if justice is not done, the feelings of the people are unnecessarily hurt. That should not be the position. Therefore, what has been done with regard to Dangs or Umbergaon or the 150 villages of West Khandesh has been done. After all, what has been done has been done as a compromise. That is our stand, the stand which our Chief Minister, Mr. Y. B. Chavan, has taken. That is

quite understandable. It has come as a measure of compromise. So let us not say that these areas belong to a particular group or particular language.

My friend, Sureshbhai Desai, who is sitting over there, said that the census figures are wrong.

SHRI SURESH J. DESAI: I can give clear proofs to show that the census figures were manipulated.

SHRI T. R. DEOGIRIKAR: This is casting an aspersion on the Census Report. I am not prepared to do that. But if the Census figures are manipulated, the area is manipulated, the people are manipulated and everything else is manipulated. Let us better not enter into that sort of controversy; let us drop a curtain over it.

Sir, I am particularly worried about certain fears expressed about Maharashtra. I am not going to trace the whole history, but I am going to refer to certain statements made by the Dar Commission in June 1948. They said that these linguistic provinces will create a sub-nationality. That was certainly shocking to me. There are linguistic provinces all over country and I have not seen anywhere the feeling of sub-nationality being created. Can you say that there is a sub-nationality in Bengal or Orissa or U.P. or Bihar or in Mysore or Andhra which were recently created? I totally disagree with the fear expressed by the Dar Commission.

Similarly, Sir, a great controversy hanged round the future of the Bombay city. The J.V.P. Report, the Dar Commission, the States Reorganisation Commission, and ultimately the 288 Members of Parliament, with one voice said that Bombay did not belong to Maharashtra. Therefore, there is all the more ground for me to congratulate Pantji for having wiped out all that was stated by previous lithographers or chroniclers. Now the new State is emerging.

Prof. Wadia said that this is the funeral of the bilingual State. I think

on such an auspicious occasion we would not like such a statement—kindly excuse me. We are celebrating the birth of two new States. As such, let us have some good language about them.

SHRI BHUPESH GUPTA: Disappearance.

SHRI T. R. DEOGIRIKAR: It is appearance.

I must say that the fears expressed by the Dar Commission or the J.V.P. Report and others must be vague. We know that the creation of Maharashtra and Gujarat is not going to create any sub-nationality. are going to be true citizens of India as any other province is going to be or any other province already is. If India lives, these units live and if India perishes, we are also going to perish. Therefore, let us not say that any sub-nationality is going to created or there is narrow parochialism and so on and so forth. But. Sir. these words were used in 1948 for supporting the stand that unilingual States should not be created. But I am thankful to the J. V. P. Report which has stated categorically that ultimately as democrats we should respect the public sentiment. It says:

"However, if public sentiment is insistent and overwhelming, we, as democrats, have to submit to it, but subject to certain limitations in regard to the good of India as a whole and certain conditions which we have specified above."

This is the real sentiment and out of this real sentiment this Bombay State has come about.

In one of the speeches delivered by the Prime Minister in the other House in 1956, he said, "goodwill and brotherliness are essential for the advancement of any State." I reciprocate that sentiment.

Shri DEOKINANDAN NARAYAN: You are reciprocating in 1960, after four years.

SHRI T. R. DEOGIRIKAR: There is no harm. The upheaval has come just now.

SHRI BHUPESH GUPTA: In any case we are dealing with delayed actions.

SHRI T. R. DEOGIRIKAR: I am not seceding from any principle. goodwill and brotherliness is considered essential, I can Prime Minister that there is goodwill and brotherliness in Maharashtra and Gujarat for each other and for the whole of the country. There certain sentimental feelings which are a dominating force for the creation of unilingual States. There is a common language, there is a common culture, there is a common history and there are common traditions and there are common social relations. All these combined together work up to a sentiment which must be respected, and which, I am glad, has been respected in the present Bill.

Sir, I am not going to refer to the conditions to which the Congress organisation was reduced, but I am not going to draw any conclusions from it.

SHRI BHUPESH GUPTA: Better not.

SHRI T. R. DEOGIRIKAR: Let us drop a curtain over it as well. would only say that the policy adopted by our Government as regards solving certain problems mutual agreement is certainly come. I view it from the point of view of non-violence. The policy of the past Government was to divide and rule but the present policy the Government is to make the parties agree and let them live peacefully. One is non-violent while the other was violent. therefore, whole-heartedly accept the policy which our Government has adopted.

Caming to the question of the prosperity of Maharashtra, we are worried about the future of Maharashtra and Gujarat and I am standing here to seek your blessings and I am sure you will give those blessings. We are on trial. The whole country is looking up to us as to why these Maharashtrians wanted a separate State. If we do not justify the creation of this State, we will be unjust to ourselves. So. we must evolve a Maharashtra in which there will be economic progress, there will be industrial growth, less unemployment and more prosperity.

Sir, prosperity depends upon or three things. Prosperity depends upon goodwill, prosperity depends upon co-operation prosperity and depends upon understanding. I hope both the States will prosper with the feeling in their mind that they have created the two States and it is their responsibility to show to the rest of the country that what has been done by the High Command and by the justifiable. If Government is stand up to that test, the creation of Maharashtra and Gujarat is certainly a welcome thing. I am certain that we will stand that test.

Ultimately, I will conclude with a Sanskrit quotation from the Upanishads:

> "ऊ सह नाववनु सह नौ भूनकर् सहवीय करवावहै तेजस्वी नावधीतमस्तु मा विदिषावहै।"

SHRI B. D. KHOBARAGADE: Mr. Deputy Chairman, Sir, the Bill, as it has emerged from the Joint Select Committee. according to me. It is rather a disnot satisfactory. The hon. appointing one. Home Minister has just stated that when we are reorganising the State of Bombay, we should do it with a spirit of goodwill and friendship. I associate myself with the sentiments expressed by the Home Minister. But for that purpose, friendly and cordial atmosphere is to be created and I am sorry to state that the Joint Select Commithas not created this atmosphere which is very essential. It has been stated that by reorganising Bombay State, the Government

accepted the principle of linguistic States. But so far as Maharashtra is concerned, what are we getting? is a mutilated and truncated Maharashtra that is being given to the Marathi speaking people. Vast and large areas are being removed from Maharashtra, from all sides of borders except in the Western border, namely, in the north, east and You will find that Maharashtra is the only State in India which on all borders is being deprived its legitimate areas. This is not the which Maharashtra for all Marathi-speaking people had struggl-This is a maimed Maharashtra, the limbs and legs of which been cut off from the main body. My friend just now said that when we have got fifteen annas' share, why should we struggle for one anna's share? As my hon, friend from the same Congress benches has out, it is not a question of one anna or fifteen annas' share. It is a question of principle. I want to know, when this territorial adjustment is being made, on what basic and fundamental principle is it made? not a question of a few rupees being given to Gujarat, it is not a question of a few acres or a few square miles being given to Guiarat. If it is based on some principle, I can assure this House that the Maharashtrians will never mind giving any amount, any number of areas to Gujarat if it is proved and found to be essential and necessary in the interests of the nation. They will not mind. I can assure this House that Maharashtrians ате not parochial and I can also assure that so far as patriotism is concerned, they are second to none in this country and they will do anything will sacrifice everything for the interests of the nation. Maharashtrians have got in their hearts the interests of the nation. But when we find that large areas are being given away and without any principle, what are to understand? What is the meaning? What inference are we to draw? inference is clear that Maharashtra is being done a great injustice. Why should this injustice be done?

So far as the question of Dangs is concerned, it is predominantly Marathi-speaking area. If we the census report of 1951, it has been clearly mentioned in the report that the Marathi-speaking population larger there. Why should not area be included in Maharashtra? There have been various Commissions and Committees appointed to examine this question. In 1949 Mr. Kher and Mr. Morarji Desai toured this area to enquire whether Dangs should be included in Gujarat or Maharashtra. What was the verdict? The verdict was that it was a Marathi-speaking area and therefore the Government of Bombay issued a communique May 1949 to declare that should be included in Maharashtra. What about the other Commissions? As my friend, Shri Pendse mentioned, there was the Bakshi Tek Committee. This Committee appointed to find out whether Dangs should be included in the Marathispeaking area or in the Gujaratispeaking area when the question of delimitation of constituencies was considered. What was their opinion? Bakshi Tek Chand is not a rashtrian. He is a stranger but even then . . .

SHRI DAHYABHAI V. PATEL: He is not a stranger.

SHRI B. D. KHOBARAGADE: Stranger so far as Maharashtra is concern-He is an impartial man and outsider to Maharashtra and Gujarat. He said that Dangs should be included in the Marathi-speaking After that the S.R.C. also decided that Dangs should be given to Maharashtra. Apart from that, a Committee was appointed by the A. I. C. C. which included eminent personalities like the hon. Home Minister, Pandit Govind Ballabh Pant, Shri Dhebar, and the late Maulana Azad. The Committee consisting of three eminent personalities had given the verdict that Dangs should be included in Maharashtra and strange that when the hon. Home Minister is moving this Bill in

[Shri B. D. Khobaragade.] House that he should include Dangs in Gujarat. Is justice being done to Maharashtra?

About the Ukai Dam project, they claim not only 50 villages but 150 villages to construct the dam. It is strange if you take into consideration the whole project. It is said that the Ukai dam is a scientific project but in my opinion this scientific project is carried out in a most unscientific manner.

SHRI DEOKINANDAN NARAYAN: You are more than a scientist.

SHRI B. D. KHOBARAGADE: Yes, I am, so far as the question of this project is concerned and that is my opinion. I will quote what the Chief Minister of Bombay, Shri Chavan, said in the Bombay Assembly. I will quote it for the information of my hon. friend, Shri Deokinandan Narayan. This is what he said:

"What I want to say is that its height has not yet been determined. And the question about how much water Maharashtra should receive is a matter for discussion. We are going to refer it for inquiry to the Engineer."

SHRI DEOKINANDAN NARAYAN: These are details.

SHRI B. D. KHOBARAGADE: He further says:

"We are going to entrust to them on work at fact-finding . . ."

My friend says that it is a matter of detail. The question of distribution of water or the amount of water is not a matter of detail. Until decide what should be the share of Madhya Pradesh and Bombay, Maharashtra and Gujarat, how you start the construction of this project? According to the admission of the Chief Minister of Bombay, the whole project is based on the most unscientific basis. If you want, you can see the map here. They say that they want a 2 mile strip and 100 villages are to be included in Guja-

The nearest village from Ukai project that they want to be included in Gujarat is about 25 miles the away and farthest is about 80 miles away from the project. Can we imagine that villages which 80 miles away from the project site should be included in the State Gujarat? Is this a principle that has been applied when we consider the question of border disputes? Definitely not. This is the most unprincipled adjustment of border areas.

So far as the question of giving financial help to Gujarat is concerned. that is also not based on any principle. Ten crores of rupees have been allotted for the construction of capital. So far as the question of deciding where Gujarat should have capital is concerned, it is entirely matter within the jurisdiction of. Gujarati people. I do not intend to interfere with that. But I must offer my views on this very important topic. There is already one beautiful and magnificent city and that is Baroda which is in the centre of Gujarat and is connected by fast trains to Bombay and Delhi. Moreover there has been a demand from the citizens of Baroda, irrespective of any caste, creed, religion or language or even party, to have the capital there.

Dr. W. S. BARLINGAY: Was that city built by Maharashtrians?

SHRI B. D. KHOBARAGADE: I think it was built by mutual help and goodwill of both the communities.

MR. DEPUTY CHAIRMAN: You can continue at two. The House stands adjourned till two of the clock

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock, THE VICE-CHAIRMAN (PANDIT S. S. N. TANKHA) in the Chair.

SHRI B. D. KHOBARAGADE: Mr. Vice-Chairman, before the House adjourned for lunch, I was submitting that there are palatial buildings and modern amenities available at Baroda and I learn that the Maharaja Baroda has agreed to give some his palaces for being used for office purposes. Therefore, I do not see any harm if the capital of Gujarat is located at Baroda and all this sum of Rs. 10 crores which is proposed to be spent on building a capital should be utilised for development progra,nmes.

So far as the question of deficit is concerned, in my opinion, Sir, deficit should have been met by the Centre. In my opinion, the question of providing for or meeting the deficit of one State by another State is most unprincipled and unprecedented and so far as Maharashtra is concerned, it is an injustice done to Maharashtra. We do not mind if a sum of a few crores is paid to Gujarat it is based on some principle and if it is done as a matter of goodwill, as a matter of mutual co-operation, if it is done by mutual compromise with a spirit of mutual assistance and co-But Sir, this controversy operation. becomes more pointed when it claimed not on the basis of mutual co-operation and goodwill but on the basis of right. Here I would refer to the speech made by Dr. Jivraj Mehta in the Bombay Legislative Council. I am rather grieved to read that speech made by Dr. Jivraj Mehta, particularly as it is the speech of the person who is going to be the Chief Minister of the new State of Gujarat. claims this money for Gujarat as matter of right, because Gujarat is now going out of Bombay and Bombay has a surplus revenue. Therefore, he says this should be shared by Maharashtra and also Gujarat. The second reason is given that they are now going out of the city of Bombay which they had all tried to develop and so all the revenue which will be derived from the city of Bombay

should also be shared and a portion given to Gujarat. This, I submit, is a strange claim. If it is a question of mutual assistance, we can understand and give them a few crores. But how it can be claimed as a right, I fail to understand. When we accept principle of linguistic States, it is but natural that we must accept also all the consequences which naturally flow from that. Therefore when you accept the principle of linguistic States and agree that Bombay must be given to Maharashtra, then naturally follows that whatever revenug will be derived from the Bombay city must be utilised for the development and benefit of the citizens of Bombay and Maharashtra only. Excuse me, Sir, if I use an analogy to clarifp or explain view. my point of in the year 1947, India achieved freedom from Britain. Would this House consider that England would be justified if she claimed that because British were going away from India and they would be losing crores and crores of rupees which they used to send back to their mother-country, the Government of India should give a few crores of rupees from her revenues for ten years to England? Would that claim be deemed justifiable? Or would England be justified if she claimed that because she had developed railways, ports and other things in India, because she had helped in India's industrial development and therefore, India should pay crores of rupees every year to England? Will such a claim be justified and will it be proper? Similarly it is difficult to understand this claim made by Gujarat. As I have already stated, if it is brotherly considered that being a State, we should help Gujarat to meet this deficit, that can be understood. (Time bell rings.) Sir, I have taken only fourteen minutes. I will take only two or three minutes more.

THE VICE-CHAIRMAN (PANDIT S. S. N. TANKHA): Take one minute more and then wind up please.

SHRI B. D. KHOBARAGADE: So. I say, Sir, this is not proper.

[Shri B. D. Khobaragade.] like would Sir. next Ι gratitude to express my the hon. Home Minister for having conceded the demands of the Buddhists and for having accorded to them all the facilities which are being enjoyed by the Scheduled Castes and Scheduled Tribes. I will only request the hon. Home Minister to see that this policy is implemented throughout the whole country also.

Finally, Sir, as there is not much time, I would conclude by paying my homage to all those martyrs . . .

SHRI P. N. RAJABHOJ (Bombay): Thank Mr. Chavan.

Shri B. D. KHOBARAGADE: I give my thanks to Bapu Saheb Rajabhoj also. In the end, Sir, I pay my homage to all those martyrs, both of Gujarat and of Maharashtra, who have laid down their lives for this great noble cause, who have valiantly and bravely fought this struggle and sacrificed their lives for upholding and fostering democratic values in this country. Thank you, Sir.

Dr. W. S. BARLINGAY: Mr. Vice-Chairman, since the time at my disposal is not much, I would like to refer only to a few points. Sir, from the very first, I have been one of those who have never believed any kind of linguism. I belong to a State which was bilingual. Then when it became the bilingual Bombay, whole-heartedly supported Bombay. At the same time, I feel that if pure democratic and administrative conveniences are looked to, then it is not a bad thing to have linguistic States. But there are dangers inherent in the conception of linguistic provinces or States to which I must draw your attention.

Sir, I will take the statement of Mr. Patel which you will find on page 17 of the Select Committee's Report for some comments. There he says:

"Bombay was never built in a day. Gujarat had its large share in building Bombay. Bombay's sur-

plus today is more than Rs. 25 crores a year. For development of Bombay and making it a surplus, large sums had been spent by the Bombay State from revenue expenditure. The large number of Government buildings therein have been constructed from Government revenue."

And then he goes on to submit:

"The Dhar Committee in 1948 also opined that 'In building up this great city, all communities including the British have taken their share, and as a result it has acquired a mixed individuality and is distinctly multilimgual and cosmopolitan. Historically, it has never been a part of the Maratha empire."

Now, Sir, if I may say so with very great respect, all these remarks are true, as far as they go. It is quite true, for instance, that Bombay not been built merely by Maharashtrians. It has been built by the Gujaratis. It has been built by the Parsis. It has been built up by the Christians. It has been built up by the peans. But from this, does the conclusion follow, namely, that because it has been built by all these communities, it cannot belong to Maharashtra? Sir, if you draw that sort of conclusion, I submit that it will be a very fallacious one. The fact of the matter is that we are not here concerned with sub-nationalities at all.

Maharashtra to my mind is a mere territorial unit. It simply does not belong to Maharashtrians as such. It belongs to every person who lives in Maharashtra or in India. Take, for instance, the question of the Parsis. Now, because the Maharashtrians are in a majority, can it be suggested that Parsi interests will be in danger? If that were the case, I shall be very sorry if Maharashtra is formed. I do not want a Maharashtra of that sort at all. The crux of the problem this: I was just Shri talking to Dahyabhai Patel, and if he lives Bombay he has a right to become a Minister in the State ot

Maharashtra and not in the State of In the same way, Maharashtra does Gujarat. He has a right to speak on behalf of Maharashtra and not behalf of Gujarat. That I maintain.

SHRI DAHYABHAI V. PATEL: But nobody has offered to make me Minister.

DR W. S. BARLINGAY: That is all right. We will do that hereafter.

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): an opportunity.

DR. W. S. BARLINGAY: We must always draw a distinction between a Maharashtrian State and the State of Maharashtra. The State of Maharashtra is not a Maharashtrian State in the sense that it belongs only to the Maharashtrians. In the same way, the State of Gujarat is not a Gujarati State in the sense that it belongs to the Gujaratis only. If I go to the State of Gujarat and live there and be a faithful citizen of that State. I have as much right to take part in the political and other affairs of the State of Gujarat as any other socalled Gujarati.

SHRI BHUPESH GUPTA: And also become a Minister.

DR. W. S. BARLINGAY: Well, that will depend upon circumstances.

The other thing that was stated in one of the dissenting minutes was that this particular State should not called Maharashtra because, according to them, Maharashtra means big rashtra. That seems to be a very extraordinary argument. From the mere fact that you attach a prefix 'maha' to 'rashtra', it does not follow that the entity to which this prefix is added is more than the rashtra.

SHRI BHUPESH GUPTA: There are some Maharajas who are smaller than Rajas.

DR. W. S. BARLINGAY: Exactly. I will give another instance. Take for instance the word pradesh. because the prefix 'pra' is attached to the word 'desh' pradesh does not become something bigger than desh.

not become greater than rashtra. This term has became a more technical term and it does not mean that it is greater than rashtra. Marathi derived from Maharashtra. It is only species of a linguistic expression, nothing more than that.

SHRI JASPAT ROY · KAPOOR (Uttar Pradesh): That is, Maha Pandit is not greater than Pandit.

Shri SONUSING DHANSING What is the impact of the PATIL: The question of sentiment? ment is there. Bombay State adopted it and even the Central Government has accepted it.

SHRI N. M. LINGAM (Madras): He is not opposed to that.

SHRI SANTOSH KUMAR BASU (West Bengal): He is accepting that.

DR. W. S. BARLINGAY: It simply means that you are bringing together for the sake of political and administrative convenience those people who talk Marathi and who can understand Marathi. If it has got any other implication, then I will have nothing todo with this sort of Maharashtra.

I want to say only one thing with. regard to the States' re-organisation. It was suggested by Mr. Santhanam. that so far as States' re-organisation was concerned, we must put a stop to that now. I entirely and respectfully agree with him but then it is a very unfortunate thing that so far as the recommendations of the Reorganisation Commission are concerned, they have created more problems than they have tried to solve. It will not go into the problem now because it is not proper for me to do so. But even now there are several States which certainly desire to be reorganised. I shall not go into that question because that will only create misunderstanding.

Sir, one word with regard to division of assets and liabilities. am in entire agreement with the recommendations of Mr. Bhattacharyya

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[Dr. W. S. Barlingay.] and Mr Rangachari; that is, so far as the division of assets and liabilities is concerned, we must, that is to say the State of Bombay must, give to the State of Gujarat a substantial sum to build up its capital. About that there is no question. There is a principle behind this division assets and liabilities. Formerly these two States had come together in a common State and now it is a case of dissolution of partnership. Therefore, all the assets and liabilities which would fall to the share of both the partners must legitimately go to them. The principle ought to be this: If the State of Gujarat had remained independent right from the very beginning then naturally it would have created some assets for itself and some liabilities. Now, because it became a partner in a larger experiment, gave away things, which it would have kept to itself, to the State of Bombay. All that now should go back to the State of Gujarat and to that extent I am in complete agreement with the report of Mr. Rangachari but there is one thing which I wish to say with regard to this financial aspect of the whole problem. The way it is put seems to me to be entirely objectionable. The way it is put is that Maharashtra has got to meet the deficit of the other State. If it is to be in that way, it seems to be that there is no justification whatever for that sort of a proposition. There is no justification for the proposition that one State is in deficit and so the other State should contribute to make up that deficit. I do not see that there is any legal or moral justification for that sort of proposition.

SHRI J. H. JOSHI (Bombay): Mr. Vice-Chairman, this Bill as it has emerged from the Joint Select Committee marks a very big step in the history of India in the post-independence period.

SHRI B. D. KHOBARAGADE: It is strange that when we are discussing an important measure like this, the Minister in the Ministry of Home Affairs is not present in the House.

SHRI BHUPESH GUPTA: And the two other Ministers are gossiping all the time.

SHRI B. D. KHOBARAGADE: The Minister of Home Affairs is sponsoring this Bill and he should be present in the House.

SHRI M. GOVINDA REDDY (Mysore): He is coming just now.

THE VICE-CHAIRMAN (PANDIT S. S. N. TANKHA): One hon. Minister is here.

SHRI B. D. KHOBARAGADE: The Minister in the Ministry of Home Affairs must be here.

SHRI R. M. HAJARNAVIS: I believe that all of us are jointly responsible for any legislation sponsored in the House.

SHRI BHUPESH GUPTA: But they are collectively engaged in gossiping.

THE VICE-CHAIRMAN (PANDIT S. S. N. TANKHA): Order, order.

SHRI J. H. JOSHI: Sir, this Bill is the result of a settlement that has been reached between two great leaders of Maharashtra and Gujarat, I mean, Mr. Chavan and Dr. Jivraj Mehta. Bill has come out of the Joint Select Committee and it has been passed by the Lok Sabha. It is now in the final stage and within two and a half hours we shall be required to put our stamp on it. As soon as it is passed, wheels of administration of both these separate States will begin to move Sir, at this stage I should pay compliments to our Home Minister whose ability in parliamentary affairs is superb and I should say that he has performed the most painless operation in this connection.

SHRI N. M. LINGAM: Vivisection.

Shri J. H. JOSHI: Sir, while we are separating, let us now forget the past, bury the hatchet and start with a new page of cordiality and co-ope-

ration and let us also wish each State peace, happiness and prosperity in all walks of life.

Sir, some points have been raised in the Minutes of Dissent. I wish they had not been raised because this has been stated to be a compromise formula and a compromise cannot satisfy either party to the fullest extent. As has been stated by our Home Minister, an agreed solution is far better than an ideal solution. That way we should accept that this Bill is an embodiment of the agreed solution between the two parties. So I extend my full and wholehearted support to it.

As I stated, some questions have been raised-questions about boundaries and about financial arrangements. I would not touch upon those points but I would merely say a few words about the Ukai project. Let House, and through this House the people outside, not carry the impression that Gujarat is very rich, Guiarat has some oil and therefore it does not require to be given financial assistance. I may say that the richness or the prosperity of the should not be measured by a chimneys that you find in Ahmedabad or some good parks that you see in Baroda because the chimneys have some smoke and some dust also. should be measured by the areas in which the administration is to be set We have backward areas Gujarat which had been under the native States for centuries. We have Banaskantha and Sabarkantha: have Panchmahals and Godhra; have tracts where lakhs of adivasis live-about 27 lakhs adivasis there. These are the areas for whose uplift we have to work. I may mention some points about backwardness because backwardness can be measured from the area of the land which is under irrigation. I may cite some from the debates of extracts Bombay Legislative Assembly:

"Even in the old British regime and pre-Plan period Gujarat was neglected in irrigation. Prior to 1951-52 irrigation works carried out in different regions of old Bombay State have cost in terms of sum at charge Rs. 1.93 crores in Gujarat and Rs. 11.97 crores in Maharashtra.

While in the two plans it was estimated by Shri Jivraj Mehta long back in 1956 that 'at the end of the first Plan period the total area irrigated would be as under:

1,25,455+1,13,549=2,39,004 Acres in Gujarat.

7,51,526+1,01,416=8,52,942 Acres in Maharashtra. "

Again Dr. Jivraj Mehta stated in 1957 in the Legislature that at the end of the First Plan Maharashtra had 13:5 lakh acres under irrigation compared to 2:8 lakh acres in Gujarat, Therefore speaking about Ukai . . .

SHRI SONUSING DHANSING PATIL: On a point of information, is the irrigation potential created with reference to the requirements of the area or is it done on an ad hoc basis?

SHRI J. H. JOSHI; Sir, I have limited time at my disposal; I have no time to go into these details. I shall just make my point clear. Ukai has its productive as well as its protective value. It is a flood control scheme. The House and the people know what loss of life and what damage to property was suffered by the people of Surat and the adjoining areas on account of the floods last year.

SHRI LALJI PENDSE: It is true of the upstream areas also.

Shri J. H. JOSHI: That can be checked only if such schemes like the Ukai for the control of floods are set up. Sir, I was going to say that loss of property to the tune of Rs. 17 crores has been caused to Surat and the adjoining areas on account of the floods.

Then, coming to financial arrangements, it has been stated that Rs. 10 crores is proposed to be given to Gujarat for setting up the capital. I should say that this has to come

[Shri J. H. Joshi.]
out of the common surplus, revenue
surplus of the composite Bombay
State. Now, if the share of Gujarat
were to be taken out, one-third share,
then what the new State of Maharashtra has to give to Gujarat is
about Rs. 6,66,00,000|-. This is what
I have to say. Thank you.

श्री पां० ना० राजभोज : सभाष्यक्ष जी, मैं इस विधेयक का स्वागत तथा समर्थन करता हं। अब महाराष्ट्र श्रौर गुज-रात ग्रलग ग्रलग राज्य बन जाने से दोनों में रहने वाले भाई प्रेम के साथ रहने लगेंगे, इस बात को सोच कर हमें संतोष होता है कि हमें इस बात का हर्ष होता है कि तीन साल के बाद बम्बई राज्य की पूनर्रचना का प्रश्न एक बार भंतिम रूप में हमारे सामने रहा है भीर दो राज्य महाराष्ट्र मुजरात निर्मित हो रहे हैं। इसका इतिहास हम सब जानते हैं और उस पर श्रब ग्रधिक समय व्यर्थ करना ठीक नहीं होगा। किन्तु में यह जरूर कहंगा कि हिन्दुस्तान में भाषावार प्रान्त रचना का प्रश्न सब से कठिन ना भौर उस में भी बम्बई ग्रौर महाराष्ट् का जो सवाल था वह बहुत ही कांप्लीकेटेड भा। सब लोग जानते हैं कि दूसरे प्रान्तों का सवाल तो ग्रासानी से तय हो गया लेकिन जहां तक बम्बई राज्य का सवाल था वह हल होना बड़ा मुश्किल मालूम हो रहा था। श्राप बानते हैं कि इसका मुख्य कारण बम्बई त्रहर था। इस बम्बई शहर का फैसला किस तरह से किया जाय यह प्रश्न अब तक जितनी भी समितियों के विचाराधीन रहा वह तो था ही लेकिन महाराष्ट्र ग्रोर गुजरात की ग्राम जनता के सामने मुख्य रूप से था। इसका कारण केवल यह नहीं है कि बम्बई शहर में २७ करोड़ रुपये का सरप्लस मिलेगा किन्तू यह कारण भी है कि इस प्रदेश के रहने वाले लोगों का बम्बई शहर एक ग्राज्ञा श्राकांक्षा. ग्राधिक ग्रीर ग्रीद्योगिक प्रगति का केन्द्र बिन्दु है जैसा वह सारे भारत का मान बिन्दु है। गुजराती लोग मानते थे कि बम्बई को बनाने में उनका बड़ा हाथ

रहा है किन्तु महाराष्ट्रीय जनता मानती थी कि बम्बई शहर में मराठी बोलने वाले लोगों की स्राबादी ज्यादा है स्रौर स्रायिक, सांस्कृतिक स्रौर भौगोलिक दृष्टि से बम्बई शहर पर महाराष्ट्रीय लोगों का ही ज्यादा स्रिधकार है।

यह सवाल जब बहुत जटिल हो गया तो हमारे देश के नेताओं ने यह सोचा कि ग्रगर बम्बई राज्य को द्विभाषिक राज्य बनाया जाय तो उस से दोनों जमातों को संतोष मिल सकेगा तथा यह शहर का सवाल उपस्थित न होगा। लेकिन इस श्ररेंजमेंट से दोनों जमातों में संतोष या समाधान निर्माण नहीं हुम्रा म्रौर तीन वर्ष द्विभाषिक राज्य का प्रयोग करने के बाद कांग्रेस हाई कमाड को फिर से इस प्रश्न के बारे में सोचना पडा। मैं यह बताना चाहता हूं कि भाषावार प्रान्त रचना को शुरू से ही कांग्रेस ने बहुत महत्व का स्थान दिया और उन लोगों की ही कोशिशों के कारण हमारे देश में भाषावार प्रान्तों को रचना हुई ग्रीर इसका श्रेय उन को देना ही पड़ेगा । मेरा खयाल है कि इस सवाल को तय करने में श्रीमती इंदिरा गांधी जी. हमारे होम मिनिस्टर पंडित वल्लभ पंत श्रौर पंडित जवाहरलाल नेहरू ने ज्यादा से ज्यादा काम किया है। उन्होंने हम दोनों के बीच समझौता करा के और ग्रापसी विचार विमर्श से इस प्रश्न का समाधान ढुढ निकाला । यहां इसी प्रसंग में हमारे बम्बई प्रान्त के जो मुख्य मंत्री हैं श्री यशवंत राव चव्हाण ग्रौर डा० जीवराज मेहता, इन दोनों का नाम विशेष उल्लेखनीय है। मैं भी इस मौके पर उनको धन्यवाद देता हूं। साथ ही साथ जो नौ व्यक्तियों की समिति बनी उस ने भी इस संबंध में काम जरूर किया है लेकिन जब तक हमारे नेताम्रों का सहयोग ग्रौर सद्भाव नहीं मिलता तब तक यह महाराष्ट्र और गुजरात राज्यों पुनरंचना होना मुश्किल होता। कुछ बुरा-इयां भी मा गईं भीर उन बुराइयों को दूर करने के लिये हमारे नेताओं ने

परिश्रम किया और उसी का नतीजा है कि आज हमें इस बिल के द्वारा अच्छी अच्छी बातें नजर आ रही है और इस प्रकार अब यह वर्तमान संयुक्त बम्बई राज्य दो भाषिक राज्यों में बंटने जा रहा है यह बड़ी खुशी की बात है।

इस लिये इस अवसर पर हमारा यह कतंत्र्य है कि जिन जिन लोगों ने इस समस्या को सुलझाने में रचनात्मक कार्य किया है उनको धन्यवाद दें। क्योंकि उन्होंे जो सहिष्णुता, सहकार्य और समझदारी की वृत्ति ग्रीर भावना से इस प्रश्न को हल करने का काम किया है । उन्होंने पालियामेंट का द्विभाषिक राज्य समाधानपूर्वक क्रोकिन जब उनको यह मालुम हुन्ना कि इस द्विभाषिक राज्य से भावनात्मक एकीकरण नहों हो रहा है, तब मध्यवर्त्ती सरकार को जन्होंने यह राज्य विभवत कर देने की राय दी। हमारे गृह मंत्री पं० पंत जी ने भी जो कि कठिन समस्यात्रों का हल करने में निप्ण हैं इस पर पूर्निवचार करे की सोची । उनको भी इस श्रवसर पर बधाई **बेना मैं श्रपना कर्तव्य मानता ह**ं । नेहरू रिपोर्ट में भी यह कहागयाथाकि:

"What principle should govern this redistribution? Partly geographical and partly economic and financial, but the main consideration must necessarily be the wishes of the people and the linguistic unity of the area concerned."

को मेरा यह निवेदन है कि यह बिल एक रूप से देखा जाय, अलग अलग रूप से नहीं। और यदि इस को एक रूप से देखा गया तो यह मालूम होगा कि इस में जो कुछ तर-तृदियां की गई है। उससे हम लोग बहुमत से सहमत हों और इसलिये उसको स्वीकार करके हमें संतोष करना चाहिये। इस सिलसिले में साईमन किमशन ने जो लिखा है वह मुझे याद आता है। इस वक्त मेरे पास बोलने का समय नहीं

है नहीं तो मैं आपको बताता।
मुझे भीर भी कुछ थोड़ी सी बातें कहनी हैं
इसीलिये मैं संक्षेप में चार, पांच पौइंट
आपके सामे रखना चाहता हूं।

मह बात सच है कि कुछ बातें ऐसी हैं जिन पर नाराजी व्यक्त की जा रही हैं। एक तो फाइनेंशियल प्राविजन्स हैं जिनके प्रमुसार महाराष्ट्र को दस वर्ष में ४५ करोड़ रुपया जरात को देने पड़ेंगे। इस बारे में मेरा यह निवेदन है कि प्रभी उसको स्वीकृत किया जाय। खेकिन दो वर्ष के बाद यानी १६६२ में जो फाइनेन्स कमिशन नियुक्त किया जायेगा उसके टर्म्स प्राफ रिफ्रेंस में इस प्रश्न का समा श किया जाय। उस वक्त इस प्रश्न की खोज होनी चाहिये कि इतना पैसा गुजरात को देना जरूरी है या नहीं।

दूसरी नाराजी की बात यह है कि डांग, डंबरगांव तथा पश्चिम खानदेश का कई भाग गुजरात में जाने वाला है। उसके बारे में मुख्य शिकायत यह है कि यह गांव मराठी बोलने वाले लोगों के हैं भौर उनका समावेश सांस्कृतिक, भौगोलिक श्रीर ऐति-हासिक दुष्टि से महाराष्ट्र में होना चाहिये। यह बात सच है कि इस पर मतभेद है। परन्तु यह मतभेद तभी नष्ट हो सकता है जब स्राप एक विशिष्ट नीति के स्रनसार इस प्रदेश का एक या दूसरे राज्य में समावेश करेंगे । श्रौर वह नीति है पाटस्कर कार्मला की सिफारिशें । श्रान्ध्र प्रदेश श्रीर मद्रास के बीच में जो झगड़ा चल रहा था उसका हल श्री पाटस्कर ने जो पांच तत्व सुझाये उनका श्रवलम्बन करके हुग्रा है । मेरा भो निवेदन है कि ग्राज जो बार्डर डिस्प्युट है बेलगांव, कारवार ग्रौर निपाणी के बारे में तथा डांग, डंबरगांव के बारे में, वह झगड़ा दोनों पक्षों के समाधान से हल हो भ्रौर ऐसी नीति से यदि हल करना है तो पाटस्कर फार्मुला एप्लाई करना होगा । जब दोनों [श्री पां० ना० राजभोज]
पक्ष यह फार्मुला मानने को तैयार है तो
इसका ग्रवलम्बन करने में कोई हर्ज नहीं
है।

तीसी बात है विदर्भ की । भाषावार राज्य पुनर्गठन समिति ने स्वतंत्र विदर्भ की, जो घाठ जिलों--बुल्ठाणा, ग्रकोला, ग्रमरा-वती, यैवतमाल, वर्घा, नागपुर, भंडारा श्रौर चांदा से बनता है, सिफारिश की थी किन्तू मध्यवर्ती मरकार को ग्रीर इस पालियामेंट को यह भ्रावश्यक लगी नहीं। श्रीर वही ठीक है। कारण, यह विदर्भ का ग्रान्दोलनं जो १६०५ में शुरू हुग्रा, उसका उद्देश्य महाराष्ट्र से ग्रेलग रहने का नही था किन्तु उस वक्त जो मध्य प्रदेश राज्य था उस हिन्दी राज्य से भ्रलग रहने का था। जब नागपुर पैक्ट में जो एश्योरेंस दिये गये हैं उसका बिल में समावेश किया गया है तब मैं चाहता हूं कि उसको स्वीकृति दी जाय। हमारे मुख्य मंत्री श्री चव्हाण साहब ने भी श्रपनी पालिसी स्टेटमेंट में विदर्भ मराठवाडा को उन्नति के लिये प्रयत्न किये जायेंगे ऐसा निवेदन किया है । संविधान की दफा ३७१ में भी विदर्भ के लिये स्पेशल डेवलपमेंट बोर्ड नियुक्त करने की तरतुद है। तो मै चाहता हूं कि उस ग्राश्वासन के भ्रनुसार यह भ्रान्दोलन रुकना चाहिये । भ्राज सत्याग्रह हो रहा है, जंगल जला दिये गये है और ला एंड म्रार्डर सिचुएशन बिगाड़ने का प्रयत्न हो रहा है। मै चाहता हूं कि वह रोका जाय ग्रीर विधायक कार्य में हम ग्रपनी शक्ति खर्च करें।

दूसरी बात यह है कि बम्बई शहर की माइनारिटीज को भी श्राश्वासन मिले हैं। किन्तु खेद है कि घव जो श्रसली माइनारिटी है महाराष्ट्र में वह शैंड्यूल्ड कास्ट लोगों की है। चव्हान साहब ने जो श्राश्वासन दिया है वह हमारी जो किताब है उसमें लिखा हुआ है। खोबरागड़े साहब भी इस संबंध में बोले हैं। मैं होम मिनिस्टर साहब से प्रार्थना करना चाहता हूं कि चव्हान साहब ने जो पालिशी स्टेटमेंट

दिया है, उस पर भी अनल होना चाहिये। चव्हान साहब का भाषण मराठी में है जो इस प्रकार है:

> "दूसरा एक प्रश्न ज्याचा उल्लेख येथें। करूं नये ग्रसें माझ्या भाषणाच्या सुरु-वातीस मला वाटलें होतें कारण या विभाजन बिलाच्या वेलीं तें बोलणें कित-पत रिलेव्हंट होईल ग्रशी मला शंका होती ग्राणि म्हणून मी बोललों नव्हतों। हा प्रश्न नववौद्धासंबंधी च ग्राहे । हया प्रश्नासंबंधी माझ्या बयाच । सन्माननीय सभासद मित्रांनीं उल्लेख केला माहे। त्याबाबत भी या सन्माननीय सभागृहाला जारीहपणें ग्रसें सांगू इच्छितों की नव-बौद्धांचा प्रश्न हा नव्या महाराष्ट्रामथ्यें समाज जीवनाचा एक ग्रतिशय नाजुक प्रश्न ग्राहे ग्राणि तो प्रश्न जिव्हालयानें, समझोत्यानें ग्राणि समाज जीवनामध्में एकजिनसीपणा येईल या दृष्टीनें सोड-विला पाहिजे ग्रसें घोरण ग्राम्ही स्वी-कारलें ग्राहे। तसा तो मोडविला जाईल ग्रसा मला विश्वास ग्राहे। त्या दृष्टीनें नवबौद्धांच्या मागणीसंबंधी सवलती-पुनविभाजनानंतर विचार करावयाचे ठरविय भ्रसन न्यालेय पद्धती नें तो सोडविणयाचा विचार केला ब्राहे । विशेषतः संयुक्त या महाराष्ट्र परि-षदेनें या बाबतीत जो खलिता पाठविला होता त्या खलित्याच्या १४ व्या परि-ग्राफमध्यें ज्या भावना व्यक्त होत्या त्या भावना माझ्या विचाराच्य प्रातिनिधिक ग्राहेत ग्रशी मी समितीच्या मडलीशी माणि पक्षाच्या मडलींशीं केली होती। ती भावना खरी ब्राहे ब्रसं ती ग्रार्जवून सांगू इच्छितों । मी माझ्या विचाराचें प्रदर्शन एवढयासाठीं कीं जर चुकून रिपब्लिकन भ्राणि नवबौद्धांच्या नेत्यांच्या शंका असेल तर त्यांनी ती काढून ठाकावी मी ग्रसें म्हणेन कीं संयुक्त महाराष्ट्र

झाला पाहिजे या त्यांच्या भावना भ्रन्कंडिशनल होत्या म्राणि तो झाल्यानंतर त्यांनीं म्रापल्या हक्कांचे रक्षण करण्या-साठीं प्रयत्न केला पाहिजे । तो करीत भ्रस्तांना कंडिशन्स घालावयाच्या म्रशी भूमिका त्यांनी घेऊं नये म्रशी मी नव-बौद्ध कार्यकर्त्यांना विनंति करीन ।"

## चव्हान साहब ने ग्रौर भी कहा है:

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"त्या त्या गोष्टीचा पुनरुच्चार करूं नये ग्रशी माझी इच्छा होती पण एका सन्माननीय सभासदांनी प्रश्न उपस्थित केला म्हणून मला बोलावें लागतें। सन्माननीय सभासद श्री शिकें हे बोलतांना श्रसें म्हणाले कीं मराठी भाषिक राज्य होणार की कराठा राज्य होणार याची मीति वाटते । श्रशा प्रकारें बोलन ते स्वतः वर ग्राणि मराठा समाजावर न्याय करीत आहेत। मी असें सांगू इच्छितों कीं तसें होणार नाहीं भ्राणि श्राम्हीं तसें होऊं देणार नाहीं या गोष्टींचा पुनरुच्चार मी टालीत होतों पण मी जर बोललों नाही तर बाहेर बोलतों ग्राणि येथें बोलत नाहीं श्रसें म्हटलें जाण्याचा संभव स्राहे। हया प्रश्नासंबंधी सर्वसाधारण भूमिका मी सभागृहापुढ़ें ठेवली म्राहे। मला एक विनंति करावयाचीं ऋहे ती ही कीं, मराठावाड़ा, विदर्भ ग्राणि महाराष्ट्र यांच्यामध्यें ऐक्यभावना निर्माण झाली पाहिजे।"

दसी लिये मेरी प्रार्थना है कि चव्हान साहब ने नवबौद्धों के संबंध में जो ग्रपनी राय दी है, उस राय पर होम मिनिस्टर साहब सहानुभूतिपूर्वक विचार करें। नवबौद्धों की समस्या सामाजिक, राजनैतिक, ग्रार्थिक ग्रौर सभी दृष्टियों से हल होनी चाहिये, यह मेरी प्रार्थना है। चव्हान साहब ने ग्रपने पालिसी स्टेटमेंट में मराठवाड़ा, विदर्भ तथा बम्बई के ग्रल्यसंख्यकों को विश्वास में लिया है। किन्तु शैंड्यूल्ड कास्ट भ्रौर नवबौद्धों के लिये कुछ नहीं कहा है। इसलिये मैं ग्रापका ध्यान इस ग्रोर खीचना चाहता हू। हमारे देश में जो वीकर सेक्शन है उसको सविधान में कुछ हक प्राप्त हैं ग्रीर उनका जतन करना सब का काम है। संविधान के ग्रार्टिकल ४६ में कहा है इसलिये मेरी यह प्रार्थना है कि वहां जो वीकर सेक्शन है उसका हर प्रकार से हितसंरक्षण होना चाहिये ग्रीर सामाजिक, ग्रार्थिक, राजनैतिक ग्रीर हर प्रकार से उनको ऊपर उठाना चाहिये।

(Time bell rings)

में श्रापकी श्राज्ञा से एक ब्लोक पढ़ना चाहता हूं:

> "सर्वे ग्रत्र सुखिनः सतुः सर्वे संतु निरामयाः सर्वे भद्राणि पश्यंतु , न कश्चित् दुःखमाप्नुयात् ।"

म्रायांत जग में सब लोग सुखी हों, सब को स्वास्थ्य प्राप्त हो, सब का कल्याण हो, किसी को दुख प्राप्त न हो। भगवान बुद्ध ने भी इसी की कामना की थी—'सब्बे सत्ता सुखी होन्तु, सब्बे होन्तुच खेमिनो। सब्बे भद्राणि पस्सन्तु। मा किच्चि दुखमा गमा।' तो मैं म्रपने भाइयों से कहना चाहता हूं कि हम महाराष्ट्रीय भौर गुजराती भाई भाई बन कर देश का भला करें। हमें यह समझना चाहिये कि देश के हित में हमारा हित है सौर जब तक हम इस दृष्टिकोण से काम नहीं करेंगे तब तक न हमारा भला होगा शौर न देश का भला होगा। धन्यवाद।

SHRI SURESH J. DESAI: Sir, I welcome this Bill before the House. I congratulate the Chief Minister of Bombay as also the prospective chief of the new State of Gujarat for the hard work that they have put in and also for the spirit of compromise which they have shown. I must also express our thanks to the hon. Home Minister for extending his good offices in arriving at the compromise formula on the financial settlement.

[Shri Suresh J. Desai.]

Sir, I will not go into the details of how the bigger bilingual State Bombay came into being. From the moment the bigger State came being and the movement for the unilingual States was launched I was in the thick and thin of the movement. I was in Bombay when the events took a violent turn and gradually degenerated into attacks on lives and property. I was also in Ahmedabad the year before last when there a violent outburst of emotion there were arson and looting. Happily all this has ended. Throughout these three or four years when I was moving in Bombay, Maharashtra and Gujarat, I saw and read anguish in the eyes of the people and anxiety their heart. All this has ended, Sir, and we must congratulate the ernment also for 50 expeditiously dealing with this important measure.

At this juncture I do not think it is proper form to talk about the injustice done to Gujarat. I would not have done so, but some amendments are being moved and some questions have been raised, and so I think it is my duty—and I do not want to fail in my duty to Gujarat—to put in a few observations.

Sir, my work has been made easier by the learned Minute of Dissent, my hon. friend, Shri P. R. Patel, has appended to the Joint Committee's Report. First I will take up the question of the border issue—the question of Dangs to which my hon. friend Mr. Pendse, referred.

Sir, I happen to come from the district of Surat to which Dangs have always been attached. From my childhood I learned in geography Dangs formed part of the Surat Agency. Even historically speaking, over centuries past, they had always formed part of the Rajput Kingdoms and Mohammedan Sultanate of Guja-Up till about ten years Dangs were always attached to the Surat district. About ten years back there was a deliberate attempt by which the various offices were taken

from Dangs to distant places like Dhulia, and only the offices of law and order and police were kept in Surat. The 1941 Census Report showed that Bhils were 36,260 in number, and the Maharashtrians were only 630.

SERI D. B. DESAI (Bombay): What was the number of Gujaratis in 1941?

SHRI SURESH J. DESAI: I have not got the figure now, but I may be able to tell you.

SHRI D. B. DESAI: It may not suit you. It does not matter.

SHRI SURESH J. DESAI: In 1941 the Bhils were 36,260 and the Maharashtrians were 630. In 1951 the Bhils were zero and the Maharashtrians were 45,017. Now 96 per cent. of these people of Dangs are Bhils, and they speak the Dangi language. Most of the Bhils speak-why most, all of speak—the Dangi language. Now I must tell you exactly what the Dangi language is. About that I will give a quotation; there are a number of quotations, but I will give one from the Bombay Government records, New Series, Vol. XXXVI. which mentions about that language. It is said that the language is a mixture of Gujarati and Hindustani. About Dangi, Wasoorna and Amellee, they again mention that the language is a mixture of Gujarati and Hindustani. I can quote any number of other quotations but I do not want to take the time of the House. But I must other certain mention significant things about Dangs. The economic life of Dangs, the social life of Dangs, transport and communication, all of them are connected with Gujarat. Dangs teak wood is sold in Billimora. Bansda and other markets of Gujarat. Even the forest receipts are prepared in Gujarat.

The social life of the Dang people is mostly related to the people of Dharampur and Bansda. Even from the chief town of Ahwa there are only two main pucca roads; one is connected with Billimora, and the

other is connected with Songadh. I myself have been several times in the region. So, taking all these things into account—communications, transport, economic life and social life—in every way Dangs are connected with Gujarat.

I need not give the figures about the 1956 Assembly elections or recent elections to the Local Board. My hon. friend, Shri Deokinandan Narayan has already quoted the figures. All these clearly show that Dangs have always formed part of Gujarat and that Dangs clearly belong to Gujarat and they have been rightly placed in Gujarat in the Bill.

As far as the Umbergaon Taluk is concerned, according to the 1941 census, the Gujaratis were 52 per cent., the Warlis were 41 per cent. and the Maharashtrians were only 4 per cent. According. to the 1951 the Gujaratis were 49 per cent., the Warlis evaporated and the percentage of the Maharashtrians went from 4 per cent. to 49.8 per cent., that is, 56,684. Therefore, what would point out to my hon. friends, particularly to Shri Pendse and Shri Deogirikar, is this. The big population of Warlis and the Bhils there cannot evaporate unless there is some manipulation in the census enumeration. I am not casting any reflection upon the Census authorities. there must be some manipulation in the census report, by which Maharashtrians increased from 4 per cent. in 1941 to 49.8 per cent. in 1951. The total number of pupils attending primary schools in the Taluka is about 10,000. Of these 7,000 pupils attend Gujarati schools. Of the pupils attending secondary schools, 85 cent. receive their education in Gujarati.

The reserved seat of the Bombay Legislative Assembly is held by Shri Thakaria and he recently stated before the 9-man Committee that Dawar Warlis spoke, for all practical purposes, Gujarati and that their children received their education through Gujarati. Even historically speaking, the Parasees, who came to Sanjan in the Umbergaon Taluka hundreds of years ago, speak Gujarati. The Mohammedans, popularly known as Taidas, who settled in this Taluka as far back as the 12th century also speak Gujarati.

Sir, now I will mention about Navapur Taluk. The Maharashtrian population there has always been about 25 per cent. or so. The population of the Bhils is 3,20,980, while the Maharashtrian population is 1,38,869. As far as the Bhil language is concerned, I will quote from Dr. Grierson, and Dr. Grierson has been quoted by Dr. Kulkarni who submitted a report to the Samyuktha Maharashtra Parishad. Dr. Kulkarni says—

"Dr. Grierson, a linguist, appointed to undertake the linguistic The work done by survey. officer reveals that he carried out the duties efficiently. This linguist critically analysed the differences between the dialects of Marathi. The dialect spoken in West and East Khandesh, North Nasik, southern part of the basin of Tapti, etc., particularly the dialect spoken by illiterate villages of these areas, contains many elements of Gujarati. Dr. Grierson, therefore, came to the conclusion that the particular dialect was a specie of Gujarati not Mara hi; and he included them in his volume not under Marathi but under Gujarati. This dialect is known as Ahirani. People speaking this dialect have been enumerated as Gujaratis. The census of 1911, 1921 and 1931 counted the Ahirani speaking people as Gujaratis."

SHRI LALJI PENDSE: Give the initials of this Kulkarni so that his identity is known. This Kulkarni is not the philologist.

SHRI SURESH J. DESAI: If you want, I will produce the volume.

SHRI LALJI PENDSE: You give the initials.

SHRI SURESH J. DESAI: If you have not read that volume . . .

Shri LALJI PENDSE: I want initials because there are two Kulkarnis; one is the philologist and the other posing as a philologist.

SHRI SURESH J. DESAI: I know it.

SHRI LALJI PENDSE: Will you give the initials?

SHRI SURESH J. DESAI: I shall give you the whole volume and you can read it to your heart's content.

SHRI LAL $\Pi$  PENDSE: You are having . . .

THE VICE-CHAIRMAN (PANDIT S. S. N. TANKHA): Please let the hon. Member continue.

SHRI LALJI PENDSE: I only wanted the initials of the gentleman whom he has misquoted, because it is not convenient to him.

SHRI SURESH J. DESAI: After all, the initials will not change the contents of the book. They are before you to read.

Sir, I will quote from the Census Report of 1901, which is a very significant report. It says—

"The Bhili dialect appears under many names, but they are all, with Khandeshi (Ahirani) and its connected dialects, essentially the same form of speech, which may be described as Eastern Gujarati."

Then there are the words of Sir George Grierson in the Imperial Gazette—

"The Bhils and the inhabitants of Khandesh speak mixed forms of speech which are dialects of Gujarati."

There are many more quotations which I can give. But I do not want to take the time of the House. I would only say that in West Khandesh the Maharashtrians are not more than 25

per cent. According to the 1941 census, the total population of Khandesh was 9,12,214. According to the 1951 census, the total population of West Khandesh was 11,46,024. The Marathi-speaking population 2.33.400 in 1941 and 6.72.479 in 1951. While the total population of whole district increased between 1941 and 1951 by only 2,33,810, while the Marathi-speaking population increased by 4,39,097. This is a clear instance of how the census report of the Region has been manipulated. Even according to the 1951 census, the population of Navapur town was 8,988 out of which 59 per cent, were Gujaratis. 21 per cent. Bhils and only 20 per cent. Marathis. But still Navapur station is in Gujarat and Navapur town itself has gone to Maharashtra because it is outside the two-mile While Taloda town is within belt. the 2-mile belt, it is still kept out of Gujarat. These are things which are unfair to Gujarat.

Sir, I shall now refer to the financial settlement. My hon. friend, Shri Joshi, has given all the figures about irrigation and roads. So. need not go into the details about them. I only want to point out that generally Gujarat is considered to be a very rich region. But it is not so. Only five districts of Gujarat-Surat, Broach, Baroda, Khaira and Ahmedabad—are rich and well-to-do. are any number of districts in Gujarat which are very backward. example, Sabarkantha, Banaskantha and Kutch are as backward as any o her backward part of the country. So, we have our problems.

Shri Joshi referred to the large number of Adivasis also. We have 27 lakhs of Adivasis. If we want to smoothen the surface of their life, we have to spend a lot of money and the new State will have to find this money from its own funds. We have been put to a loss of two to three crores of rupees by not including the Amortisation Fund and the Road Fund in the deficit. There is also an amendment about the money for the

construction of the Capital. The Wanchoo Committee gave to Andhra about Rs. 2 to Rs. 3 crores from the residual Madras State. Guiarat has been given Rs. 10 crores for the purpose of the new Capital City. But out of this sum which is to be taken from the funds of the present composite Bombay State, a sum of Rs. 3 crores already belongs to Gujarat. It is not actually Rs. 10 crores which are being given to Gujarat by Maharashtra. A sum of Rs. 3 crores already belongs to Gujarat and only Rs. 7 crores are being given actually by Maharashtra.

SHRI B. D. KHOBARAGADE: The amount given to Andhra for the establishment of a Capital City was given by the Central Government.

Shri Suresh J. Desai: It was not so. A sum of Rs. 2 to Rs. 3 crores was to be given by the residual Madras State. I am quoting the Wanchoo Committee's Report. It said that about Rs. 2 to 3 crores were to be given by the Madras State to Andhra which was being carved out from the composite State of Madras. Here a sum of Rs. 3 crores already belongs to Gujarat.

SHRI D. B. DESAI: That is a question of assets, not of giving any grants.

SHRI SURESH J. DESAI: I have one more point and it is this. Prof. Wadia mentioned about the S.N.D.T. University. I am not going to suggest anything detrimental to the interests of my friends from Maharashtra. What I say is, when this University was started by Dr. Karve, he wanted it to be a national university. He did not want it to be only for Maharashtrian or Gujarati or Bombay women. He wanted it to be a national university for Indian women. It is doing very good work and it would be a nice thing if the Centre takes over that University and makes it a University. The Central of Dr. Karve will be fulfilled. Not only the people of Gujarat or of Maharashtra but all the people of the country will feel glad about this and it

will be a matter of pride to the new State of Maharashtra to have this big Central University for women. Financially it will be a lesser burden on the new State of Maharashtra,

3 P.M.

[Mr. Deputy Chairman in the Chair.]

I do not know, Sir, whether that can be incorporated in the present Bill or not, but if the hon. the Home Minister can impress upon the Government the necessity of bringing fresh legislation for that purpose, I hope it will be very useful.

So this is the case for Gujarat. An injustice has been done to Gujarat-I should say a rather grave injustice has been done to Gujarat, but we in Gujarat are not going to nurture this in-Justice. We are going to devote our energies to the building up of the new State of Gujarat. We are not going to dissipate our energies in kicking up border disputes and taking out niorchas. We want to build up the new State of Gujarat. I reciprocate fully the sentiments expressed by my hon, friend, Mr. Deogirikar, and I would suggest: Let us both, Maharashtrians and Gujaratis, build up and develop the two States of Maharashtra and Guja: at. After all this is a compromise and a compromise, in its very essence, cannot satisfy completely both the parties. If this compromise had not come about, a settlement would have been extremely difficult and both Gujarat and Maharashtra would have found themselves in one of the cul-de-sacs of history from which there would have been no escape except through a tragedy. Sir, I wish all prosperity and success to the new State of Maharasht a as I wish all prosperity and success to my State of Gujarat and I wish both Maharashtra and Gujarat would be prosperous parts of a prosperous mother land.

MR. DEPUTY CHAIRMAN: Mr. J. K. Modi.

SHRI SATYACHARAN (Uttar Pradesh): Before the hon. Member rises

Shri Satvacharan.1

to speak I would respectfully submit that we who are neither Guiaratis nor Maharashtrians nor are intimately conversant with the topography of these two S ates find it very difficult to understand why the Warlia-speaking areas, in spite of the fact that the Warli dialect has linguistic affinity with Gujarati, have not been ceded to Gujarat. So I would like to suggest that any of our hon. Members may shed light on it, and if not, then I would request the hon. Minister to bear it in his mind while winding up the debate, and explain.

SHRI J. K. MODI (Bombay): Sir, I welcome this Bill as it has emerged out of the Select Committee. I do not concede that it is the outcome of some sufferings or some sacrifices by the other party, as mentioned in the House, but it is the outcome of a compromise formula, and when it is a compromise, as was just now said in the House by some of the Members the principle of give and take is always there and border adjustments have necessarily to be made in that spirit of give and take, and I cannot understand when they ... y that a great injustice is done to Maha ashtra. If so, I would like to ask the question, Sir, whether their leader, Mr. Chavan, when he was there as the Chief Minister of Bombay, committed this injustice being him elf a Maharashtrian. As a matter of fact, when he is there, when on the other side Dr. Jivraj Mehta is there and both have agreed then it must be presumed that there is no question of injustice. The pa ticular district of Dangs given to Gujarat really belonged to Gujarat. Similarly some villages of Umbergaon taluk and some villages of Nawapur belonged to Gujarat and taluk also they were rightly given. Where is the question of injuitice? The case is rather otherwise. Some of the villages are Guiarati-speaking and yet they are kept back in Maharashtra. The point is that when there is a compromise then we have to respect it. Therefore what I submit is this. When this compromise formula is there, there is no question of any injustice being done to any party and the House also must not feel that injustice is done to Maharashtra. When I heard friend Deogirikar say that injustice is done to Maharashtra, I felt really very so.ry that such words came, of all persons, from his mouth. As a matter of fact, if you want that discussion should still take place, that all the cards should be placed on the Table, if you want to discuss them, certainly we are prepared to discuss for days together and convince that really this is not the case, that no question of injustice arises. It is all now past history and we need not go into this this stage. About other thing at things, about the Adivasis, about the area inhabited by the Adivasis my friend, Mr. Desai, has very clearly, quoting facts and figures, explained that the Advasi area does not belong to Maharashtra. Unfortuna ely Adivasis have been included in the Marathi-speaking head in the census 1951. How it was put in the Marathi-speaking head, I do not know. But something must have been done at the time of census to see that Adiva is are not included in the Gujarati speaking head. Adivasis are not Marathi-speaking and there are documents as are referred to in his dissenting note by Mr. Patel very clearly. some other Kulkarni and Mr. gentlemen have said that the Adivasi dialect is akin to Gujarati, that for all practical purposes they are Gujaratispeaking people. Taking all these facts into consideration Shri Chavan and Dr. Jivraj Mehta rightly agreed that Dangs should go to Gujara' and it was rightly done. As to Ukai Project, Sir, objection has been taken, I do not know why when Rs. 66 crores a e to be spent over this project, objection after objections have been taken from the very beginning, and up till now practically no beginning has been made for the construction of the Ukai Dam. After all, when the Ukai Dam will be constructed, Sir, it will irrigate lakhs of acres of land. It will also give us a great bulk of electric power. It will benefit a part of India

which will be good to the whole of India and I do not see why objection is taken to it. My friend, Shri Deogirikar, also referred to the Dar Commission and said that by creating lingual States no sub-nationality will arise. But we see it from the speeches here, from the speeches in the other House, from the objections taken here that the position of sub-na'ionality which was feared in the Dar Commission Report is coming up here also and on one ground or the other the Ukai Dam has been objected to knowing full well that it will benefit a vast part of India. As a matter of fact, because according to the objectors, some villages in the Marathi-speaking areas will be submerged, therefore it objected to. If they were not Marathi-speaking areas, they will not object to it. But it is not a fact that all the villages that may be submerged will be Marathi-speaking areas. There are some villages that are Gujarati-speaking. Also, as you know, Sir, whenever any big Dam is constructed, some villages are bound to be submerged, and here is a case where some villages in the Marathispeaking areas and Gujarati-speaking areas will be submerged. For the construction of the Dam some 5,400 area will be square miles of the catchment area and some villages are bound to be submerged. Therefore there should be nο Practicalobjection theoretically. ly, it will benefit a vast part of India. Some parts of Gujarat are affected and some parts of Maharashtra are affected, and why there should be objection? I see the objection is due to the poison of sub-nationality, and of provincialism parochialism that has taken hold of some people. Again, objection is taken about the sharing of water. I regret that objection should be taken at this stage. It is funny to hear these things. On the one side it is said that the lower area will be flooded if the Ukai Dam were constructed. On the other side it is said that it will remain empty. These are conflicting statements made the objectors themselves. I wonder how the Central Water and Power Commission would have supported such a big project if it were not for the fact that the Dam would not remain empty. Also it not true statement to make that there will be no water in the reservoir and that the construction of the Ukai Dam will not be useful. I say, Sir, that the Ukai Project will benefit not only Gujarat, not only Maharashtra but India as a whole.

Sir, something has been said about the sharing of waters. I think at this stage this question should not be gone into in any detail. But I say that sharing of water also will be done taking into consideration the capacity of the dam to irrigate the lower part of this area. It has been calculated that something like 11 lakh acres of land will be irrigated by this dam on the Gujarat side while 17 lakh acres of land will be irrigated on the Maharashtrian side. But that distribution will be done at a later stage when the dam is completed. What I mean to say is that my Maharashtrian friends should not have objected to the construction of this dam itself which will benefit India. But as we know, Sir, even when the foundation-stone laying ceremony was being performed, a 'morcha' was organised against this construction. It was not a very healthy move on their part.

About financial adjustments, it was said that Bombay should not be burdened with it and my friend gave the example of England. Well. Sir. England spent so many crores of rupees in India only at the cost of India. This Bombay City was developed at the cost of Bombay people. It were the people of Bombay who paid this money. Therefore the example of England is not relevant here.

About other agreements, I need not go into details. I only say that this question of compromise was based on the principle of give and take. This principle of agreement is a much greater principle than any other principle. The agreement must be

[Shri J. K. Modi.] accepted and I wish that this House passes this Bill unanimously.

Shri JASPAT ROY KAPOOR: Mr. Deputy Chairman, it is my unpleasant duty today to lend support to this measure against my better judgment. I think, it will do no good to any one of the parties who seem to be jubilant today. May, I think, Sir, it is fraught with dangerous consequences and I am afraid we may have to regret the wrong step that we are taking today.

SHRI BHUPESH GUPTA: Then why do you support it?

SHRI JASPAT ROY KAPOOR: My hon, friend asks me why do I support I have already said that I am supporting it against my better judgment. To me the occasion is not one for feeling jubilant at the birth of two States. It is an occasion for mourning over the death or, shall I say, the murder of the beautiful, well-administered and dynamic State of the United State of Bombay and Maharashtra. In the otherwise dark horizon of linguism in the country, this one State was there to serve as a bright star to guide the other States and other parts of the country, to adopt the right track.

Sir, this measure, I am constrained to say, is a triumph of linguism, and is an ugly example of what pressure, threat and violence can achieve and how forces of disorder can undo make us surrender. good thing and Through this measure, we are going to sow seeds of disunity afresh inviting new troubles on our heads, for this is not going to put an end to linguistic troubles in the country is fanning and inviting more trouble. Agitation in Vidarbha is already there and it may assume big proportions any day for the people of Vidarbha know by experience elsewhere that they have only to make a big nuisance of themselves to be heard and achieve their object; and communalism-cumlinguism is raising its ugly head in the border State of Punjab demanding separate Punjabi Suba. Then, have we not received only this morning a petition from the people of

Mysore, a well-reasoned and well-argued petition, claiming certain portions of Maharashtra which have been allotted to the latter? Sir, it was a said day when we opened the question or reorganisation of States. It was ill-conceived and ill-timed, and what is worse, mishandled. It has led to troubles one after another. Still we do not seem to learn the lesson.

This measure, I dare say, is against better judgment, against agreed convictions, against the declared policy and decisions of the Congress in the past-not, of course, the recent past—and against the well-considered decisions of the three learned missions, viz. the Dar Commission, the J.V.P. Committee and the States Reorganisation Commission, and more particularly against the declared views of our great leader, Pandit Jawaharlal Nehru, which he expressed in very emphatic terms, in very clear terms, in unambiguous terms on two occasions in the Lok Sabha on 7th July, 1932 and 21st December, 1955. How I wish we had acted accordingly, firmly and boldly.

I will, Sir, hurriedly and briefly take the House through all these various stages. First of all, we had the Dar Commission Report on 10th December, 1948. I need not go into it for the hon. Members are well aware of what the recommendations Those recommendations were to the effect that we should not have linguistic States essentially in the interest of the country. Particularly so far as the Bombay city is concerned, they had specifically recommended that it should not be given to Maharashtra and it must remain as a separate State.

My hon friend, Shri Deogirikar, while speaking this morning had said that none of these Commissions or Committees had suggested that the Bombay city should not be given to Maharashtra. I should say that it is completely a misreading of the recommendations of the Dar Commission. I have the Report here with me, but I have not the time at my disposal to

read the relevant portions relating to it. The Dar Commission had specifically and in unambiguous terms said that the city of Bombay should on no account be given to Maharashtra.

Then, Sir, we have the resolutions of the Indian National Congress from right up to 1956, when at the Amritsar session of the Congress, the Congress in unambiguous terms declared that bilingual and multi-lingual States were in the interest of the country, that unilingual States would lead to disunity in the country. In that resolution it had been clearly said that the proposal of Bengal and Bihar being united into one State was welcome proposition, and this proposition was being put before the country and it was expected, they said, that the other States would follow the good example. But, Sir, hardly had the ink, with which this resolution had been written, dried up when came before us the Bengal-Bihar Reorganisation measure according to which a little stretch of land which bilingual in Bihar was sought to be given and in fact was given over to Bengal because it was a Bengalispeaking area.

Then, Sir, we come to what our revered leader, Pt. Jawaharlal Nehru, said in 1955.

I will read only one or two portions of it. He said:

"We talked about linguistic provinces and some people said that this principle of linguism should be extended more and more, some people criticised my colleague, the Home Minister, because he did not quite make that the final test. May I say quite briefly and precisely that I dislike that principle absolutely 100 per cent, as it has tended to co?."

When he said this, his statement was received with thunderous cheers from the House. He also said:

"Thinking as I do, in this matter, I personally welcome the idea of bilingual or multilingual areas. For

my part, I would infinitely prefer living and my children being brought up in bilingual and trilingual areas than in a unilingual area. Because of that, I think I would gain wider understanding of India etc."

Again he said:

"The Congress Working Committee, after considerable discussion, suggested three States, but speaking for myself I hate them..."

Yes, he hates them. He goes on:

"...and believe that the recommendation made by the States Reorganisation Commission was the best in the circumstances."

That recommendation, as we know, was that we should have a bilingual united Bombay and Maharashtra State. This was the view of Pandit Nehru. I have no reason to think that he does not continue to hold that belief even today. I therefore submit that all that we are doing today is against our conviction . . .

SHRI SONUSING DHANSING PATIL: On a point of clarification.

SHRI JASPAT ROY KAPOOR: will give all the clarification Obviously therefore, I have finished. what we are doing today is contrary to our convictions, contrary to the Congress Resolution, contrary to the recommendations of all the Committees on this subject. But why are we doing it? Of course, obviously it is because we think that the people of Maharashtra and the people of Gujarat want to separate. Well, Sir, in a democratic State, under democratic conditions, we have to submit to the views of the masses.

(Time bell rings.)

I am closing and I will not tax your patience. But I have reason to believe, as I had been in Maharashtra during the course of the last general elections, that the masses do not want it. The leaders and the politicians do want it as they will have much to gain. There will be more Ministries, more Memberships in the Council,

[Shri Jaspat Roy Kapoor.]

more Memberships in the Assembly and more offices for them. Only if the people had been given the right lead, I have no reason to doubt that they would not have supported this measure of bifurcation.

I can only say, there are higher forces that govern the destiny of things, of all of us and I think it is the will of Providence that we must have these two separate States. They are inevitable. Let us bless these two States to function properly and efficiently. I wish them all good luck.

SHRI BISWANATH DAS (Orissa): Sir, I stand to welcome the Bill as the result of the joint deliberations, in a process of compromise. I have always pleaded for a linguistic division of the States and I stand by it. My friend stated that it interferes with the oneness of India. join Ι issue with him. I am, speaking for myself, an Indian first and an Indian last, everything Indian. If I for a linguistic division of the States. it is for convenience of language communication of thought and intercourse with the people to bring them to have an interest in the administration and have a real and effective voice in the administration. Therefore I am delighted and I welcome this.

Recollecting Mahabharata, Vyasdev had stated that destruction and construction are eternal processes in the world. So it is manifest in the case of Bombay. It is the creation Britain and Britain had seen fit to break a part of it in 1935 by creating the province of Sind and thereafter it was left to the National Government of independent India to add areas to Bombay. Now we see that cakes are made to be broken and we have broken the State, broken probably for good. In this process of breaking, you find Mahagujarat Samyukta Maharashtra coming in. My friends, the Congressmen of Bombay, those of Gujarat and Maharashtra, have suffered more in breaking up, have suffered more in this deed than anyone else. They

have silently pocketed all the insults that they got and today this is a red letter day both for Maharashra and Gujarat. While speaking in favour of and welcoming the two States Gujarat and Maharashtra, let me also warn my friends the Maharaslitrians that history, let me hope, will not repeat. The Maharashtrians capable, skilled always and useful fighting an opponent but in they are called the moment to discharge a responsibility, then comes disruption. That has been the history of Maharashrta, and let hope that by the training that they have received under the guidance of Gandhiji, they have washed away all the sins and let us hope that they stand to prove the myth of this apprehension. Apprehensions have been created about the multilingual areas and about the city of Bombay. me hope and pray, as we do in Prayer, "Let God bestow" wisdom on Gujarat." Maharashtra and that the administration should for the benefit of all. As my friend rightly pointed out, it should be in Maharashtra, for all those who will be living in Maharashtra and in Gujarat, for those who live in Gujarat. In this process of reorganisation, bless Maharashtra for having got all she wanted, namely, she wanted Bombay, she got it, she wanted Vidarbha and she got it and she wanted Maharashtra State by name and she got it. Therefore, three blessings she This reminds me of the blessings which Philip of Macedonia got. Along with the three blessings, he got also Alexander the Great. Similarly Maharashtra got Bombay. I hope that will be its ideal and I have no hesitation in saying that the generation in Maharashtra present will falsify all past history and will do justice to the great trust that they have been entrusted with.

My hon, friend Mr. Santhanam has made a definite contribution to this discussion by suggesting that the University of Bombay should be converted into a Central or Union University, I also join him in applauding this

I applaud this suggessuggestion. join him of his and I making this suggestion. If there was converting the any justification for Osmania University in o a University, there is every reason for the Bombay University being converted into a Union University and I have no hestiation in believing that the this Union Government will view suggestion with favour.

Sir, the States Reorganisation Bill came and it was passed. But the position of India remains the same and the agitation for realignment and readjustments of the S ates remains. hon, friend Mr. Santhanam suggests that it should be decided now that nothing of this kind will be entertained hereafter Sir, knowing our history and our performances, who earth will believe that this idea will be given up once and for all and for all times to come? It is not possible. Speaking for myself, I know there is very strong feeling in my own State on this matter. Sir, a Commission of very enlightened men was appointed. why did the Government of India poke its nose into it? They could have said, Well, here is the Commission and here are the decisions. Let us accept them and work them.' That was the best thing to do. But having interfered once, having interfered twice and having interfered ten fimes, what justification is there now to say, "Thus far and no further?" Sir, there will be no end to this unless and until the justifiable and reasonable demands of different States are satisfied. In this view of the question, I am not prepared to agree with my hon, friend, Shri Santhanam. Sir, what has the Commission done? Has it taken care of the enclaves? Today there are enclaves in Orissa which are administered by officials. (Time bell rings). Thank you, Sir.

Shri P. N. SAPRU: Mr. Deputy Chairman, I should like to welcome this Bill. This is really a happy occasion when we are finalising the formation of the Maharashtra State and the Gujarat State. This Bill terminates an unhappy controversy which all patriotic men have deeply deplored. This

House passed a measure four years back, giving to the people of Gujarat, Maharashtra and Vidarbha one united State. Today, we are, in a way, dissolving that union, hoping that the new States that we now create will add to the vitality of our Indian Union, will further enable these two great peoples to live happily together. I do not propose to criticise any parts of this Bill. It is for the people of Gujarat and of Maharashtra to accept the Bill in a joyful spirit. This Bill represents their wishes, as can be gathered from a perusal of the Bill. Almost everything that was said, almost every amendment. every suggestion that was made by the Bombay Legislative Council or the Bombay Legislative Assembly, been incorporated by the Joint Select Committee, presided over by our distinguished Leader, Pandit Govind Ballabh Pant. Sir, I should like to take this opportunity to pay my tribute to the constructive statesmanship which that worthy daughter of a great man, Shrimati Indira Gandhi, showed during her presidentship of the Congress. I think it was on her initiative and under her presidentship that this important decision to bifurcate the Bombay State was taken. I would also take this opportunity to pay my humble tribute to Mr. Chavan who on all counts has proved himself to be a great statesman. I have read the speech that he made in introducing the discussion on this matter in the Bombay Assembly and I read it with great admiration. I often find people in this country ask, 'Is democracy going to succeed in this country?' Well, if they want to know whether democracy is going to succeed or is not going to succeed in this country, let them go to the State of Bombay. It is an admirable State as well. governed as any West European State is or can be in these democratic days.

Sir, both the Maharashtrians and Gujaratis are great people. They have contributed very greatly to the culture and thought of this country. Maharashtra gave us Bal Gangadhar Tilak, Gopala Krishna Gokhale, Mahadev Govind Ranade. and in the world of

[Shri P. N. Sapru.] scholarship the great Bhandarkar. I am only mentioning a few of the great names which come to one's mind when one speaks of Maharashtra. Maharashtra gave us Poona, a city of great beauty and of great culture and it is always a very pleasant experience to spend a few days in Poona. Gujarat gave us the greatest Indian, the Father of our Nation. It gave us also Dayanand Saraswati, the two Patel brothers, that Sardar Patel who has created this new India, who cemented the unity of this vast country. Sir, they have rich and growing literatures and they have in Bombay University a very big centre of learning. I do not know whether Centralisation will help the development of this university. I am rather sceptical about Centralisation and I think Bombay University has very high traditions which Maharashtra will be able to maintain.

I would like to say a word about Vidarbha. My sympathies are to a certain extent with the people of Vidarbha. I quite understand that financially Vidarbha would not be a viable proposition but . . .

Dr. W. S. BARLINGAY: It is a viable proposition.

SHRI P. N. SAPRU: Very well, but we have decided that there shall be no Vidarbha and, therefore, we should accept that decision in a large-hearted manner. I would say that Mr. Chavan has given very definite assurances as to how he will approach his task or how the Bombay Government will approach their task so far as Vidarbha is concerned. That should go far to satisfy the apprehensions of the people of Vidarbha.

I would like to congratulate the Government on their decision to maintain the Bench at Nagpur. Nagpur was a good legal centre in the old days. It gave us some good Judges and it produced some good lawyers. It had a flourishing Bar. Nagpur had a legal atmosphere, and I think it still has that atmosphere. The All India Reporter is published in Nagpur.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): It is in the centre of the country.

Shri P. N. SAPRU: And it is in the centre of the country. We must think that it is the centre of the country. Anyway, it is a wise decision. I am glad that the Bench there is going to have three Judges instead of two because two really do not make a Bench, three do, and from time to time, I suppose, Judges from Bombay will go and sit in the Nagpur Bench. I hope it will be possible to have a strong Bar at Nagpur hereafter.

On the more important question as to whether we should have unilingual States or not, I am clearly of opinion that the dangers of a unilingual State are very much exaggerated. I come from a unilingual State and I do not think that we are proving an obstacle to the maintenance of the unity of this country.

SHRI DEOKINANDAN NARAYAN: You are yourselves a country.

SHRI P. N. SAPRU: I think, Sir, we must give all the people in the country a stake in the fortunes of this country. Therefore, I have always been in favour of a largehearted settlement so far as the border areas like Manipur, Tripura, and even the Naga lands are concerned. If we give the people a stake in the fortunes of this country, we shall be strengthening the unity of this country. Therefore, Sir, I would without reservation welcome the formation of these two States. I am glad to see that these two new States are going to be called Maharashtra and Gujarat respectively. Bombay pears. Bombay has a warm place in our heart but Maharashtra reminds us of the glories of the days of Shivaji, and Gujarat of course is sacred to us because it is the land of birth of the Father of the Nation.

Sir, with these words I give this Bill my whole hearted support.

Shri M. P. BHARGAVA (Uttar Pradesh): Mr. Deputy Chairman, I wel-

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come this Bill. On this occasion, I want to pay my tribute to the hon. Home Minister who has dealt with this question very patiently from the beginning in 1956. It is due to his patient efforts that we find that this Bombay Reorganisation Bill is going to become an act very shortly.

SHRI DAHYABHAI V. PATEL: 1956, it was in a mess. We are correcting it today.

MR. DEPUTY CHAIRMAN: Order. order.

SHRI M. P. BHARGAVA: I want to thank the Members of the Joint Committee who have done their job expeditiously.

I wanted to make one point. I want to thank the people of Gujarat for not demanding an Upper House for their State. That point has not been made by anybody. I am one of those who believe that there should be no Upper Houses in the various States. (Interruption). The Centre can be thought of later on. Let the States abolish them and we can think about it here. I want to thank the people of Gujarat on that particular issue.

SHRI SANTOSH KUMAR BASU: Mr. Deputy Chairman, coming the eastern sector of India, I extend my most hearty and sincere greetings to the two new States which are on the eve of formation.

Sir, this Bill for the re-organisation of the State of Bombay is of remarkable significance from several points of view. First of all, the circumstances leading to its introduction are fresh in our minds, then the reasons which have influenced the provisions of this Bill are the result of a spirit of cooperation and goodwill and understanding among the leaders of the two prospective States. Thirdly, Sir, the Government of India have stood firm for a number of years to give a fair trial to the will of Parliament expressed in an earlier enactment. Finally, the responsiveness it has shown to public opinion and which

has inspired the introduction of this Bill is an object lesson in democracy. All these factors have acquired for this particular measure a very definite place in the constitutional history of India. These are some of the general considerations which have induced me, coming as I do from the eastern part of the country, to take part in this discussion, but, Sir, there is also a more intimate reason why I have taken the floor on this occasion. May I disclose to this House, although it is a personal matter, that in the early part of this century I had occasion to pass formative years of my life at Nagpur participating, in and in some helping to build up, the cultural and intellectual life of that great city? I have since been a fairly frequent visitor to that ancient city. I have seen the province being transformed from a Chief Commissioner's Province to a Governor's Province with all its attendant dignity and authority. I have seen coming up before my eyes noble buildings and structures to house the Legislatures, the Secretariat and the High Court as well as a great University in an expanding State. It again from Nagpur, that I made a pilgrimage to another part of Vidarbha to sit at the feet of Mahatmaji at Wardha, Sevagram, which was hallowed and sanctified by his long residence. All these associations and memories came crowding to my mind when I was considering some of the provisions of this Bill.

I can, therefore, fully realise depth of feeling which had inspired some of the Members trying to seek statutory recognition and provision for the city of Nagpur and an administrative adjustment for Vidarbha. I would, however, appeal to my friends from Vidarbha to bring about this administrative adjustment by mutual goodwill and discussion after the formation of the separate Maharashtra State which is to be based on the unity of language, culture and history. Goodwill and mutual understanding is the keynote of this measure and I would appeal to all concerned to set up the edifice of the

[Shri Santosh Kumar Basu.] new State on that solid foundation. I feel sure that the leaders of the new State of Maharashtra will fully utilise the resources afforded by the city of Nagpur by holding a session of Legislature in that city and by the Governor making Nagpur his second head-quarters. This city is extremely pleasant and bracing in autumn. I also hope that the High Court at Nagpur will continue to function as a fullfledged unit of the High Court of Bombay. Nagpur has got a stately Court building, and a very strong Bar. Sir, I wish the two new States godspeed and prosperity.

MR. DEPUTY CHAIRMAN: Dr. Seeta Parmanand; five minutes.

DR. SHRIMATI SEETA PARMANAND: Although it is very difficult to speak in five minutes, I will try to say whatever is possible within that time.

Sir, I greet this Bill with mixed feelings because though there reason to rejoice for the people the two States who wanted to have separate States and who have very uneasy over the joint State which they had after the States Reorganisation Act of 1956 since the factor that had kept even people of the same parties apart will be removed yet this Bill-as also the various speeches-indicates that in our country though we have been saying that whatever State we belong to we are children of the same country, we feel that we are not able to each other simply because our languages are different. So I was sorry to hear that, now that Bombay has been made into a linguistic State. a demand has been made that University of Bombay should be centralised as if everything that is with the Centre is very satisfactory. was also said that the Women's University founded by Dr. Karve should also be centralised. It is rather a sad commentary on our avowed and professed feelings of one-nation idea that because our language happens to be different, because our province happens to be different, we view each other with suspicion and I find that the amendments that have been given notice of—a Member from Vidarbha is asking from Maharashtra certain guarantees; I do not want to go into the details now but the amendments....

MR. DEPUTY CHAIRMAN: They are not before us just now.

DR. SHRIMATI SEETA PARMA-NAND: . . . also go to show unless there are statutory guarantees. we are not prepared to trust other. I feel also sorry because that the bone of contention has been left as it was: I am referring Belgaum area Some areas which were in Madras and the States have been settled with the Pataskar formula but some have been left as they are; in spite experience, I do not know why we have not become wise. On the basis of language we have not given territories like Dangs etc. State to which they belong on linguistic basis if these States had formed on a linguistic basis. I would also like here to refer to the demand. that is voiced not so much House at present as outside in Press, that there should be a separate Vidarbha State. There is also a report in the Press-everybody knows about it-that since Vidarbha will not be a viable State as the State of Gujarat which would also not be viable but for the port of Kandla, it is proposed to join it with four districts Mahakoshal. In that case, in what way it will be unilingual, I do Sir, as was rightly pointed out by Mr. Kapoor, I would like to State here that these divisions are being demanded again and again for smaller and smaller States not so much with reference to real wishes of the masses-as sought to be made out in the demand for Vidarbha-but to satisfy political ambitions of the leaders of different groups who want carve out a niche for themselves in the power politics of the country, who do not care what happens to people, who do not care what happens to the economic conditions οf the people so long as they get into power. So I hope that, though this Bill is going to set at nought the controversy that had been raging for the last four years which had set brothers against brothers and people ing to the same party against each other, they will not raise again a new hare in the form of a demand for a Vidarbha State. Nobody would think that it is in the interest of the common people of Vidarbha but few people, trouble-makers and agitators I would call them, who be demanding it for their own ends.

Sir, I would like to say that if the Bombay State is really to be happy, the Government will have to take into consideration the wishes of the people of Belgaum. If it is really going to be a linguistic State—Mr. Datar is looking at me because he comes from Belgaum—unless those people come back to the State to which they belong, the people will not really feel that happiness which this Bill should give.

MR. DEPUTY CHAIRMAN: It has nothing to do with this Bill.

THE MINISTER OF STATE IN MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Mr. Deputy Chairman, I was very happy to find today the largest possible measure of approval; except for two or Members, from both sides we had a chorus of approval regarding the formation of the two States of Maharashtra and Gujarat. Certain hon. Members naturally gave vent to their own difficulties or apprehensions. My friend, Prof. Wadia, stated his support was with some mental reservations. He went to the earlier stages and described the conditions existing in Bombay city at present. wanted to know whether they would continue as they are. I may point out to him that once the State has been formed then all the communities, either linguistic or otherwise. will be entitled to the same measure of care and attention as, the community which speaks the principal language of that State. Therefore let there be no misgivings at all on the score that something is going to happen to the great city of Bombay. This city has been developed by the joint labours of a number of people speaking different languages and coming from different States and it was on account of this tance that the Chief Minister of Bombay made what is known as a policy statement, because he wanted remove all misapprehensions and feelings of nervousness, all feelings of uncertainty as to what is in store for Bombay. So far as this question is concerned, may I add that policy statement made by the Chief Minister of Bombay has the greatest

importance attached to it? It has a great sanctity. That was 4 P.M. the reason why in the Bombay Legislature, when this Bill was consideration, he made a under policy statement for the purpose of satisfying the feelings of all of people. Therefore, I would point out to my friend, Prof. Wadia, that there is no ground for any misapprehension or any uncertainty. Bombay will continue to develop as developed now and there will be no change whatsoever so far as the very bright future of Bombay City is concerned.

SHRI DAHYABHAI V. PATEL: Will 'the hon. Minister of State for Home Affairs state what value in law the statement has?

Shri B. N. DATAR: May I point out to my hen, friend that when a policy statement is made by the chief Minister of a State it has the greatest sanctity? It was not found practicable to incorporate them in this Bill because in certain respects certain matters have been incorporated in the Constitution already.

An hon. Member wanted to know what is going to happen regarding primary schools attended to by students of different linguistic minorities. May I say that when this question was considered at the time of the States Reorganisation Bill, it was pointed out that actually a provision

[Shri B. N. Datar.] was there in the Constitution, according to which provision will have to be made for education at the primary stage to students in their own pective mother tongues? This applies not only to Bombay, but to other States, to other regions as well. Therefore, on that score there ought be no nervousness at all. It extremely good that the Bombay Municipal Corporation has been having schools in different languages, because in Bombay there are people from all parts not only of India but world as well. Therefore, whatever is there will not only continued, but better measures, wherever they are necessary, will be taken

by the new Maharashtra State. Let

there be no misgivings on that ground.

Then, Sir, another hon. Member made a suggestion that this process of States reorganisation should be put an end to. My hon. friend, Santhanam, who is now happily a Member of this House, made a suggestion that this process of reorganisation should be put an end to. I do not know why there has been such a feeling, because it was in 1956 that the States Reorganisation Bill was passed and thereafter this is the first occasion when, on account of agreement between the leaders of Maharashtra Guiarat. and a proposal has been made for the creation of two States. It is true, as it. was rightly pointed out, that all our attention has to be given to the development of the State and not merely to the proposed reorganisation of States or change of boundaries. So far as that question is concerned, the States Reorganisation Commission made certain recommendations or proposals. These were accepted in respect certain changes which had to be made. But so far as the general structure in this respect is concerned, we have followed the States Reorganisation Commission's proposals. Now. in addition to it, it was pointed out then and it was also pointed during the discussion on this Bill that in case there is agreement between two States or Governments regarding any changes considered necessary and advisable by them, then such agreement will have to be duly taken into account. Therefore, the Home Minister in the other House rightly pointed out that the principle that we followed was not again the establishment of a roving boundary comentirely That question is mission. All that has irrelevant now. assured was to the effect that in case the two State Governments concerned came to an agreed solution, then that agreed solution would have to considered by the Central Government

Shri K. SANTHANAM: Is the hon. Minister aware that much pressure from above, below and the sides is brought to bear to bring about such an agreement?

SHRI B. N. DATAR; I am afraid the hon. Member is rather uncharitable. Now, there was an agreement between Andhra and Madras.

SHRI BHUPESH GUPTA: He does not seem to share the pressure that you are getting.

SHRI B. N. DATAR: May I point out that just as there was agreement between the two Governments Madras and Andhra Pradesh and that agreement was duly given effect to by passing of a Bill by Parliament in that respect, similarly here in this case the hon. Member will kindly note that there were other parties in the field who wanted to see if they could succeed where nothing done already. They tried to meet together. They tried to settle it, but they could not come to any conclusion and the matter remained infructuous at the earlier stages.

Dr. W. S. BARLINGAY: On this basis, you will separate Vidarbha also after some time.

Shri B. N. DATAR: Let the hon. Member allow me to continue. When it was found that it would be in the interests of the two States themselves to consider this question democratically and when this question was opened before the Government of

India or the Congress organisation by the Chief Minister of Bombay, naturally it had to be duly considered. The matter was taken through a number of processes and ultimately agreement was reached. That agreement, may I point out to my hon. friend, was a perfectly voluntary and enthusiastic agreement by the two parties concerned, Shri Chavan as well as Dr. Jivraj Mehta. They did their best to evolve an agreement which is the best under the circumstances. May I point out to my hon. friend further that whatever done by these two Ministers in the present Bombay Government ultimately put before the State Legis-There were speeches, rather lature? critical in some respects. But ultimately will he kindly accept the position that both the Houses of the Bombay Legislature accepted unanimously the present Bill making certain suggestions which are about 13 in all?

DR. W. S. BARLINGAY: If the same thing happens between Mr. Kannamwar and Mr. Chavan, what would you do?

MR. DEPUTY CHAIRMAN: Order, order

SHRI B. N. DATAR: I cannot answer any hypothetical question. What I am pointing out is this. So far as this process of continual reorganisation is concerned-that was what he hinted at-may I point out to him that this question was once settled so far as the whole of India is concerned? All that was allowed that whenever there has agreement—the word agreement is an important one-or an agreed solution suggested by two States, that itself constituted a principle which had to be duly taken into account. is nothing more and nothing less. Therefore, let not my hon. friend feel . . .

SHRI K. SANTHANAM: Just one question. Has the non-acceptance by the Mysore Legislature been accepted by the Central Government or is more pressure being brought upon the

Mysore Government and the Legislature?

SHRI B. N. DATAR: That question is irrelevant here.

MR. DEPUTY CHAIRMAN: We are not concerned with it now.

Shri B. N. DATAR: But there it was found that the Bombay Legislature passed one Resolution and the Mysore Legislature passed just the opposite Resolution. In the circumstances naturally the two Chief Ministers could not come to an agreement at all.

SHRI SONUSING DHANSING PATIL: Either of the Chief Ministers is adamant to enter into an agreement.

SHRI B. N. DATAR: Let not the hon. Member go further. The hon. Member asked a direct question and, therefore, I am replying to it. Unless there is an agreement between the two administrations or ultimately the Legislatures, the Centre will not be in a position to consider any such questions.

SHRI JASPAT ROY KAPOOR: The hon. Minister is propounding an astounding proposition . . .

Shri B. N. DATAR: The hon. Member has played today a very peculiar role. Last time we had another hon. Member from this side, and he stated that this was an entirely wrong thing, and he advised us to throw this Bill into the wastepaper basket. I am afraid my hon. friend is treading the same ground.

SHRI JASPAT ROY KAPOOR: I may assure the hon. Minister that I have no wastepaper basket. I have only a basket for keeping good files.

Shri B. N. DATAR: We are far from being restrained. He said something like 'murdering' Bombay City, if I remember correctly. I wish the hon. Member had not used such unrestrained expression as far as the very important Bill which is before the House, is concerned.

SHRI JASPAT ROY KAPOOR: That is a correct statement of the existing position.

SHRI B. N. DATAR: If the hon. Member insists, I cannot do anything. But I would point out to him that the statement was far from correct, was highly undignified and most unrestrained as well.

Shri JASPAT ROY KAPOOR: I protest against the use of the expression 'undignified'. Dignity is not the monopoly of the hon. Minister. That expression is unparliamentary. Whatever I said was supported by what the hon. Pandit Jawaharlal Nehru said in 1955.

## (Interruption.)

SHRI B. N. DATAR: I take the strongest exception to his statement of 'murdering' of Bombay City. That is most undignified. I purposely did not use stronger expression.

SHRI JASPAT ROY KAPOOR: Sir, is it proper for any hon. Member, even if he is holding the position of an hon. Minister, to say 'undignified'? It is for the Chair to say whether it is dignified or not.

Shri B. N. DATAR: I am entitled to put it to the Chair. You cannot stop me from saying "undignified".

Shri JASPAT ROY KAPOOR: I can only appeal to the Chair to see that every Member is stopped from using such expressions.

SHRI B. N. DATAR: I do submit. Sir, for your consideration that expression was most unfortunate and highly undignified. I would to my hon, friend that it is true that the reorganisation of States had to be undertaken because there was be undertaken considerable desire expressed it, and therefore we appointed States Reorganisation Commission and we accepted their principles general. There also they did not go completely by the language as only criterion. A number of criteria had to be taken into account. We have

been following them to the fullest extent, and wherever there is difficulty in that matter or if anything wrong is likely to happen, we laid down certain rules the interests of the linguistic minorities. Therefore, Ι would appeal to my hon, friend to consider the whole matter properly against the present background. It is not necessary to say further so far as this question is concerned. He is entitled to his own opinion, but I am pointing out circumstances in which Government had to take into account the realities of the situation, take certain steps and provide for certain safeguards. is what the Government have done formerly, and that is what the Government have done at present.

Then, Sir, another hon. Member, Shri Deogirikar, while supporting the Bill has also agreed that in all such cases what is most important is the agreement. As another hon, Member has rightly pointed out, when there is that agreement, naturally both the parties have to follow the principle of 'give and take'. Under these circumstances, after we come to an agreement, it would not be proper to say Maharashtra has been smarting under a sense of injustice. When the two great leaders, the Chief Minister, Shri Chavan, and Dr. Jivaraj Mehta, the Finance Minister, have come to a cerconclusion, naturally we should tain in any way use expressions which are likely to be misunderstood or, may I add, which likely to take the grace out of such an important and unique agreement. My friend stated that there was a sense of injustice. Now, that was counterbalanged by other friends from Gujarat who stated that there was also a sense of injustice. Now, the question that arises is: Is there injustice either to Gujarat or to Maharashtra? what has been done is that the parties most concerned have tried their best successfully to hold the scales evenly between these two peoples, and if in the course of the negotiations, as a part of the organic agreement, certain concessions have to be made, naturally we should stick to them, and we should

stick to them with a sense of gracefulness. Therefore I would submit to my hon, friends that Maharashtra is in the unique and happy position of having its dream realised after a number of years. I fully reciprocate their sentiments, because it is only now that Maharashtra has come into its own, after a number of centuries. Therefore, if it has not got something here or there or if something more than what some hon. Members feel proper has been given, that is a matter which eught to be forgotten altogether, in any case that has to be accepted with full grace. Therefore, I would appeal to both my Gujarati friends and Maharashtrian friends not to say anything that is likely to take away the grace, that is likely to take away the credit from the unique achievement that has been had in this connection. Where others could not succeed, certain other great leaders of Maharashtra Gujarat have succeeded, and therefore on this very important and happy occasion let us not look at a little that we have lost or at something else that we should have gained. In any case there is absolutely no substance in the expression used by my hon. there which was thoroughly namely that Maharashtra is truncated. Maharashtra is not truncated at all. Maharashtra is full to the brim, and whatever has been given to Gujarat has been given under what can be called an agreement, a compromise, and for this reason, Sir, it is not necessary for me to go into the points that have been made by various hon. Members.

May I also point out one thing? An hon. Member, I believe it was Shri Santhanam, suggested that the formation of these States was likely to lead to feelings of what he called nationalities.

SHRI K. SANTHANAM: I do not think I said anything like that.

SHRI B. N. DATAR: Somebody said about sub-nationalities. So far as that question is concerned, I should like to point out to the hon. House that India is one. India's nationality is one, India's

citizenship is one. It is only for the purpose of facility of administration. it is only for the purpose of allowing full scope for self-expression development in various States these administrations have been separately formed. All of them form the great Indian Union. Therefore, all steps have been taken and will be taken to see that nothing subversive is done, nothing anti-national is done. and no provincial feeling is allowed to be set against the national feeling. I hope that assurance will be cient to the hon. Member.

So far as the financial adjustments are concerned, I am very happy that here we have the approval of the former Chairman of the Finance Commission. He stated that the arrangement that has been arrived at was under the circumstances a satisfactory So, it is not necessary for me to go into the whole question because on a previous occasion it has been pointed out to the House that when two people are going to separate, when something like a joint family is going to be split up, naturally that party which is likely to be weak—it is common ground, it is not disputed, that the Gujarat State is going to be a deficit State-should be Under these circumstances for instance, if certain sum of money has been given from the present Bombay State, they ought to be taken into account for the purpose of developing a sister State which is to be newly formed out of the larger Bombay State. Therefore, I believe that it is not necessary to go either into this question or into the question of the boundaries, which question has been settled after full consideration. Every examined and re-examined the whole question of Dangs. So far as the other taluk is concerned the dispute arises only with respect to a few villagesseventeen or eighteen—and not to others. In respect of Umbergaon, it is admitted that there are areas therein which are predominently Maharashtrian and other areas which are predominently Gujarati. If there is a small area which has gone

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[Shri B. N. Datar.] somewhere, which ought not to have gone on merits or on certain criteria, may I appeal to both sides by saying that that was done as a matter of compromise and agreement? Therefore, we should not take exception to these small differences of opinion.

So far as Ukai Project is concerned, there also the same principle has been followed, and I might point out that what was stated by the States Reorganisation Commission on this point was placed before the Bombay Legislature by the Chief Minister. He explained the whole position saying that for certain reasons these things had to be done. It is not necessary for me to go into all these things, but I may point out that what has been done has been properly done and all of us have to support it because it is in the larger interests not only of these two people —the Marathis and the Gujaratis—but of the whole nation.

certain I need not now refer to things which were said. I am confident that after the passage of this Bill into law, the Maharshtrians, ... the Gujaratis and all others will . forget whatever has been said one way or the other and that all of us will try to see that the two new States develop as best as possible in an atmosphere of perfect harmony and cordiality ween them.

MR. DEPUTY CHAIRMAN: The question is:

That the Bill to provide for the -reorganisation of the State of Bombay and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3—Formation of Gujarat State

SHRI D. B. DESAI: Sir, I move:

1. "That at page 2, line 20, " the word 'Dangs' be deleted"

2. "That at page 2,-

(i) in lines 23 to 26, the words the villages in Nawapur Nandurbar talukas of West Khandesh district and the villages in Akkalkuwa and Taloda talukas of West Khandesh district, vely be deleted and

(ii) in lines 26-27, for the words and figures 'Parts I, II and III' the word and figure 'Part I' be substituted"

3. "That at page, 2, lines \$5 to 37 the words 'and; 'he villages specified in Parts II and III of the Schedule shall respectively be included in, and form part of, Songadh taluka of Supet district and Sagbara taluka of Broach district' · delected."

(These amendments also stood in the name of Shri Lalji Pendse)

proposed The questions were Shri D. B. DESAI: Sir. I am trying, at the last stage the Bill, to persuade the Government and the House to change their mind. I hope that I will have at least some audience—some thoughtful audience I want especially to say something regarding Ukai villages-156 villages -that are going to be transferred to Gujarat. These villages are proposed to be transferred not because they are Gujarati-speaking villages. As the hon. Home Minister and the Chief Minister of Bombay have specifically stated, they are going to be transferred due to the Ukai project. Sir, the smooth working of the project is essential. May I point out, in this connection, one similar instance—the case of the Tungabhadra Project? When Pungabhadra Project was there, there was also a question from the Andhra side. The Government of Andhra and its leaders were anxious that the area should be included in Bellary Andhra for the smooth working of the Tungabhadra Project

MR DEPUTY CHAIRMAN: It has nothing to do with this. Tungabhadra itself is in Mysore territory.

"SHRI D. B. DESAI: But I would like to refer to

MR. DEPUTY CHAIRMAN: Anyway, it is past history. You need not go into that

SHRI D. B. DESAI: Sir, it is only to make out a point.

MR. DEPUTY CHAIRMAN: Please speak on it on merits.

SHRI D. B. DESAI: The hon. Home Minister, Shri Pant, referred to this question at the time of the States Reorganisation Bill. He said—

"Again, I think the question has not been posed in the light of the circumstances which have resulted in the decision that the Government has taken. Bellary has been the subject of adjudication, if we may say so, of investigation previously, and certain proposals had been made. In accordance with those proposals certain territorial adjustments were made and Bellary was transferred to Mysore. Well, the Commission said that for the implementation of the Tungabhadra project it will be desirable to have talukas of it transferred to Andhra. The main purpose was to ensure the mooth working of the Tungabhadra project. The matter was considered in consultation with the leaders of the States concerned, after adequate guarantee had been obtained for the implementation and smooth working of the Tungabhadra project it was considered proper to maintain the existing arrangement." That is, to keep Bellary in Mysore.

Mr. DEPUTY CHAIRMAN: That argument goes against you.

SHRI D. B. DESAI: It definitely supports me.

Mr. DEPUTY CHAIRMAN: These villages must be given to Gujarat.

Shri D. B. DESAI: For the implementation of the Ukai Project, these areas are proposed to be transferred Was it not proper or right for the Central Government to see that the two leaders of the proposed States agreed and gave any guarantee necessary for the implementation of the Ukai Project? But that was not done.

On the contrary, it was said that the two leaders of the two proposed States had agreed that Ukai or Ukai villages should be transferred to Gujerat. This implies a discrimination or an element of bias and I think the Central Government at least should be prepared to reconsider the question of Ukai and Ukai villages. We are definite that that project is for the purpose of We do national reconstruction. oppose any scheme which is beneficial or helpful to national reconstruction whether it is in Gujarat or in Maharashtra or in Andhra or in Mysore. We want all national schemes to be implemented. So it is not that we have objected to these schemes. One hon. Member said that the Ukai Project'was always objected to. I do not the Maharashtrians think that their leaders as such have objected to the implementation of the project. On the contrary, the technical experts have always been against this Ukai project. I do not want to give . . .

MR. DEPUTY CHAIRMAN: You need not go into that.

SHRI D. B. DESAI: The technical points of the project . . .

MR DEPUTY CHAIRMAN: You need not go into that. Speak on your amendments. You have already taken five minutes.

SHRI D. B. DESAI: This is the point about the Ukai Project.

I now come to the question of Dangs and of Umbergaon. The hon. Minister just said that these were very small tracts, some villages, here and there. And these villages are proposed to be transferred on the basis of an agreement or a compromise. But Sir, I am not convinced till now that only the give and take principle is followed because we only have given everything. Perhaps one may say that we have been given Bombay city\_somebody said it-that we have been given Vidarbha and that our State has been given the name of Maharashtra. comes to something like this, that I take everything from you, then give

[Shri D. B. Desai.] to you that which is yours and for that too I take something from your pocket' . . . Is this the way compromise? Perhaps it may be that the two leaders have agreed. doubt. But perhaps this agreement was forged by a central iron hand-I fear. So at least this agreement should be open for the future Government of Bombay, I mean for the future Government of Maharashtra, so that they can try and make necessary adjustments in the proposed Zonal Council. That is my only submission and I want the hon. Minister to consider this and give a specific reply to this issue.

Shri B. N. DAYAR: This question has already been replied to. In the Bombay Assembly also the Chief Minister pointed out the reasons so far as the Ukai Project was concerned.

Shri D. B. DESAI: My question is about the guarantee to be obtained from the proposed States of Maharashtra and Gujarat.

Shri B. N. DATAR: The question of guarantee is entirely premature at this stage. When the Ukai Project is executed, then all proper precedents will be followed.

SHRI D. B. DESAI: When it is premature, I mean the Project, then what is the necessity to transfer the areas to Gujarat for the same purpose?

Mr. DEPUTY CHAIRMAN: The question is:

1. "That at page 2, line 20, the word 'Dangs' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

## 2. "That at page 2,-

(i) in lines 23 to 26, the words the villages in Nawapur and Nandurbar talukas of West Khandesh district and the villages in Akkalkuwa and Taloda talukas of West Khandesh district, respectively' be deleted; and

(ii) in lines 26-27, for the words and figures, 'Parts I, II and III' the word and figure, 'Part I' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

3. "That at page 2, lines 35 to 37, the words 'and the villages specified in Parts II and III of the First Schedule shall respectively be included in, and form part of, Songadh taluka of Surat district and Segbara taluka of Broach district' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clauses 4 to 40 were added to the Bill.

Clause 41—Permanent Bench of Bombay High Court at Nagpur

SHRI B. D. KHOBARAGADE: Sir, I move:

13. "That at page 12, line 30, for the word 'three' the word 'four' be substituted."

Sir, I offer my hearty congratulations to the Members of the Joint Committee for at least having conceded one demand of the Vidarbhaites, to incorporate in the Bill, at least one provision of the Nagpur Agreement, that of establishing a permanent Bench of the Bombay High Court at Nagpur. But then the number of Judges that has been fixed by this Bill is not adequate enough—this Bill has fixed the number of Judges to be three only.

SHRI LALJI PENDSE: A minimum of three.

Shri B. D. KHOBARAGADE: It states "not less than three" which means that the Chief Justice of the Bombay High Court will always post only three.

MR. DEPUTY CHAIRMAN: "Not less than three". It may be any other higher number also.

Shri B. D. KHOBARAGADE: If the hon. Minister agrees that the Chief Justice will always post four, then what objection is there to incorporate the word 'four' instead of 'three'. The very objection to the word 'four' shows that there is something in the mind of the hon. Minister indicating that the Chief Justice will never post four.

SHRI JASWANT SINGH (Rajasthan): Sometimes more than four also may be needed.

Shri B. D. KHOBARAGADE: If more than four be needed, we will always make the demand, but today there is necessity for at least four Judges, and therefore I urge on the hon, the Home Minister . . .

(Interruption.)

MR. DEPUTY CHAIRMAN: Order, order. The Minister will reply. Dr. Barlingay.

KHOBARAGADE' SHRI В. D. Therefore, Sir, I urge upon the hon. the Home Minister that there should be provision in this Bill itself that at least four Judges of the Bombay High Court will be appointed decide the cases arising in the eight districts of Vidarbha. Sir, it may rather be mentioned here by certain Members that there is not sufficient work at present for the Bench of the Bombay High Court. This contention is not proper. years back there were a number of cases, but all these cases had been decided summarily. Most of appeals that were pending the in Nagpur Bench were summarily rejected. Judgments were delivered by writing only one word, and what was the word? 'D' for dismissal, Not even a word, only one letter 'D' and the case was dismissed. Sir, there was some sort of . . .

SHRI R. M. HAJARNAVIS: This criticism is not permissible, what the Judges do while deciding cases.

SHRI B. D. KHOBARAGADE: I could not follow the hon. Minister.

MR. DEPUTY CHAIRMAN: No criticism of the High Courts.

Shri B. D. KHOBARAGADE: What I mean to say is, there was some sort of talk going on between some Judges of the Bombay High Court and some Judges of the other High Courts and one of the Bombay High Court Judges was explaining how efficiently the High Court functioned and how speedily they decided cases . . .

MR. DEPUTY CHAIRMAN: Order, order. I do not know how the hon. Member gets all this information. Such allegations should not be made on the floor of the House.

SHRI B. D. KHOBARAGADE: It is not an allegation, Sir.

MR. DEPUTY CHAIRMAN: It is.

SHRI B. D. KHOBARAGADE: It is only a sort of an anecdote that I am mentioning, Sir.

MR. DEPUTY CHAIRMAN: I am sorry; it is much worse.

Shri B. D. KHOBARAGADE: It was said, Sir, . . .

Mr. DEPUTY CHAIRMAN: Please finish your speech.

SHRI P. N. SAPRU: In summary disposals the Judges are not bound to give reasons.

SHRI B. D. KHOBARAGADE: No doubt. What I mean to say is this. Cases in the Bombay High Court are not decided properly. MR DEPUTY CHAIRMAN: Order, order.

SHRI B. D. KHOBARAGADE: They are summarily rejected.

MR DEPUTY CHAIRMAN: You are a member of the legal profession; you should not make such remarks on the floor of the House.

Shri B. D. KHOBARAGADE: Cases are disposed of but not decided—that is the criticism of the members of the Nagpur High Court Bar, And therefore I would.

SHRI SANTOSH KUMAR BASU: May I remain my hon friend that it is good for lawyers to remember that they are not always sitting in the Bar room?

SHRI B. D. KHOBARAGADE: Therefore, Sir, I would like to urge upon the hon the Home Minister to accept this amendment.

The question was proposed.

SHRI R. M. HAJARNAVIS: Sir, I am personally and vitally interested in this question because I happened to be a practising member of the Nagpur Bar. Now the question is....

SHRI BHUPESH GUPTA: You are not a practising member now. Otherwise how can you be a Minister?

SHRI R. M. HAJARNAVIS: I was and I look forward to joining that bar again after the present interlude comes to an end.

Now, Sir, this matter received very sympathetic consideration at the hands of the Home Minister. He was anxious that a maximum number of Judges should be statutorily guaranteed for the Nagpur permanent Bench. Figures were obtained and it was revealed as a result of going through the figures that if four Judges continue to sit throughout the year then disposals are much more than institutions, and if three Judges sit, then the institutions are somewhat larger than the disposals. To balance the

two it was found that three and a half Judges were required, I mean, three Judges working all through the year and, a fourth Judge sitting for about six months in the year. If this were done, then institutions and disposals will balance. Then there another difficulty which was pointed out by the Chief Justice, namely that if we statutorily provided for Judges, then if one of the Judges went on leave even for a short while. it would be incumbent upon Chief Justice immediately to fill that vacancy in order to comply with the law. Four Judges are sitting. will very probably always sit, and I am quite sure that the expression 'not more than three' will meet the demand of the Nagpur Bench.

Shri B. D. KHOBARAGADE: In view, of the assurance given by the hon. Minister that four Judges will continue to sit, I do not want to press my amendment.

†Amendment (No. 13) was, by leave, withdrawn.

"Mr. DEPUTY CHAIRMAN: The question is:

"That clause 41 stand part of the Bill."

" The motion was adopted. ...

Clause 41 was added to the Bill.

Clauses 42 to 50 were added to the Bill.

Clause 51—Credits in certain funds
MR. DEPUTY CHAIRMAN: Amendment No. 4 is out of order since it
requires the sanction of the President?

The question is:

"That clause 51 stand part of the Bill."

The motion was adopted.

Clause 51 was added to the Bill.

Clauses 52 to 79 were added to the Bill.

<sup>†</sup>For text of amendment see col. 1804 supra.

New Clauses 79A, 79B, 79C and 79D SHRI B. D. KHOBARAGADE: Sir,

I move:

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14. "That at page 29, after line 34, the following be inserted, namely:—

## 'PART VIIA

... Provisions as to Vidarbha

79A. The principal seat of the Government of Maharashtra shall be Bombay and Nagpur shall be the second capital of the State of Maharashtra.

79B. One of the sessions of the Legislative Assembly and the Legislative Council of the Maharashtra State shall be held at Nagpur.

79C. The State of Maharashtra shall, by suitable legislation, promote with special care the educational and economic interests of the people of Vidarbha and Marathwada.

79D. The State of Maharashtra shall, by suitable legislation, make provision for giving adequate representation to the people of Vidarbha and Marathwada in all services under the control of Government and semi-Government institutions."

Mr. Deputy Chairman, this amendment regarding the addition of new clauses, 79A, 79B, 79C and 79D, pertains to the same subject-matter, viz. educational and economic facilities to Vidarbha and Marathwada. Therefore, I would deal with all these amendments at this moment.

Sir, while speaking on my first amendment, I congratulated the members of the Joint Select Committee on having incorporated one provision of the Nagpur Agreement. All these four amendments are regarding the incorporation of other provisions of the Nagpur Agreement. Sir, hon. Members of this House will recall that an agreement was entered into between the representatives of Vidarbha and Maharashtra to provide

certain facilities for the people of Vidarbha. This agreement was signed, among others, by Mr. Y. B. Chavan.

Moreover, in a policy statement made by the Chief Minister in the Bombay Assembly, he said that he would abide by all the terms of the Nagpur Agreement. When the hon Chief Minister of Bombay in a policy statement agreed to abide by the terms of the Agreement, I do not understand what difficulty is there to incorporate the provisions of the Nagpur Agreement in the Bill here.

DR SHRIMATI SEETA PARMAN-AND: What need is there?

SHRI B. D. KHOBARAGADE: What was the need to incorporate the provision regarding a permanent Bench of the High Court at Nagpur? we not have a Bench at Nagpur already? Where was the necessity today to incorporate that provision in this Bill? If you find the need \_to incorporate that provision in the Bill, and by incorporating that provision here you are establishing a permanent Bench of the Nagpur High Court, why should not other provisions also be incorporated in this Bill? If you say that you do not want to do that, it means that you want to do injustice to the Vidarbha people. Having incorporated the provision regarding a permanent Bench of the High Court, I say that all other provisions must be incorporated in this

Sir, the first part of my amendment says that Nagpur should be given the status of a second capital. We all say that there should be decentralisation of administration. The reason for our demand is obvious. There should be decentralisation of administration. Sir, this House will be surprised to learn that even for very trifling matters people of Vidarbha have to travel hundreds of miles; they have to travel 700 miles.

Sir, I may be allowed to quote one or two instances. I am running a z

[Shri B. D. Khobaragade.] Backward Classes hostel, and just to get recognition I had to make at least half-a-dozen trips to Poona and Bombay. Fortunately, I am a Member of Parliament and I have got a Railway Pass and I could afford to go and come back, but what about other people? Can they always go to Bombay or Poona? Of course, we can use the Railway Pass for public work, but can any other person, who has not got that facility, always go to Bombay to get things done?

Sir, I am trying to get one trade union registered for the last two years. For its registration I had to go so many times to Bombay. Can any other trade union leader or any other worker afford to go to Bombay always? It is not possible.

MR. DEPUTY CHAIRMAN: Please come to your amendment.

SHRI B. D. KHOBARAGADE: That is why I urge that Nagpur should be given the status of second capital.

My second amendment is about the provision that at least one session of the Bombay Assembly should be held at Nagpur. The Chief Minister of Bombay has agreed to this proposal. Why should it not be incorporated in the Bill? The hon. Law Minister is here. Let him tell us what are the legal difficulties in incorporating this provision in the Bill.

The other two parts of the amendment are vitally important not only to the people of Vidarbha but to the people of Marathwada also. Both these regions—Vidarbha and Marathwada backward regions. They are backward economically as well as educationally. Therefore, these provisions are very essential.

Very recently the Bombay Government had decided that they would abolish all the educational facilities that were being enjoyed by the Vidarbha people. Sir, when Vidarbha was part of Madhya Pradesh, there were more educational facilities,

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enjoyed by Vidarbhites but last year the Bombay Government decided to discontinue these facilities. was agitation and the Bombay Government had to concede the demands of Vidarbha. Now, what happens? Again this year the Bombay ernment has declared that no educational facilities would be allowed. In view of this experience gained by the Vidarbha people, in spite of the respect that they might have for the Chief Minister of the Bombay State, how can they believe in his words? A man is believed by his deeds and by his words. Therefore, not would urge the House to accept my amendment.

The question was proposed.

SHRI GOVIND BALLABH PANT: Sir, the policy statement of the Chief Minister of Bombay has been dorsed by us as well as by the Lok Sabha and I hope it is also accepted by this House. So far as the merits of the issues are concerned, we have not much of a difference with the mover. He has, however, suggested that all the provisions should be embodied in the law. As a practising lawyer, I think he knows that there is no provision anywhere about the capital of any State in any law so far. Nowhere is it provided . .

Shri B. D. KHOBARAGADE: What I wanted to know was whether there was any legal difficulty. Whether there is provision in other State Government or not is not the question. I want to know whether there is any legal difficulty.

Shri GOVIND BALLABH PANT: You have to be a little patient if you want to know or to learn something. Well, so far as that goes, that is a novel suggestion which is unknown to our law.

Then, what does 'first capital' or 'second capital' mean? What is going to be the definition of these terms? We can use terms in a law provided their meaning is well-defined and all

people understand them in the same sense. If we use these expressions, one may interpret them in one way and the others, the other way.

Then, as to certain offices being located in Nagpur, again there is no law anywhere saying where the offices of a particular Government will be located, in no State whatsoever. So we cannot have legislation to effect. Article 371 in the Constitution already contains the main parts the amendment. Then, he must know one thing at least, that Vidarbha already forms part of the residuary State of Bombay. So, if anything with regard to Vidarbha, that is not contained in the law today, is to be now introduced in this Bill, then it cannot find place there. You have to amend the Constitution, because it is not an arrangement for bringing a new State or a new area within the State Maharashtra of excluding any existing area from the State of Maharashtra. It forms part of the State of Maharashtra today. So if any provision has to be made, then it has to made in the Constitution and not in this Bill, and he will perhaps not like the passage of this Bill to be delayed so that a provision, even if it were otherwise permissible, might be made in the Constitution.

About the holding of the session of the Legislature and other allied matters, the Maharashtra Legislature, will have full jurisdiction on all other matters that are of a local character and the Maharashtra Legislature can, if it so chooses—again that will something which is not known to our law so far-hold a Session in Bombay, another in Nagpur and a third Poona or wherever it chooses to holddo like that because there is provision in List II about matters pertaining to the Legislature. So a law to that effect can be passed perhaps by the Maharashtra Legislature but not by Parliament in this Bill. So I hope the hon. Member will be satisfied we have throughout appreciated the sentiments of the people of Nagpur and we wish to do everything that is reasonable in order to see that their interests do not suffer because of the inclusion of Nagvidarbh area in Maharashtra and we have taken care to do that. The Chief Minister of Bombay has also made his statement of policy which, I think, is fully satisfactory and he gave every assurance to the people living in these areas.

MR. DEPUTY CHAIRMAN: Do you press your amendment?

Shal B. D. KHOBARAGADE: The Home Minister has not referred to the educational facilities and service facilities. I think these provisions can be incorporated in the Bill. I press my amendment.

MR. DEPUTY CHAIRMAN: The question is:

14. "That at page 29, after line 34, the following be inserted namely:—

## PART VIIA

Provisions as to Vidarbha

79A. The principal seat of the Government of Maharashtra shall be Bombay and Nagpur shall be the second capital of the State of Maharashtra

79B. One of the sessions of the Legislative Assembly and the Legislative Council of the Maharashtra State shall be held at Nagpur.

79C. The State of Maharashtra shall, by suitable legislation, promote with special care the educational and economic interests of the people of Vidarbha and Marathwada.

79D. The State of Maharashtra shall, by suitable legislation, make provision for giving adequate representation to the people of Vidarbha and Marathwada in all services under the control of Government and semi-Government institutions'."

The motion was negatived.

Clauses 80 to 85 were added to the Bill

Clause 86—Amendment of Act 37 of 1956

SHRI D. B. DESAI: Sir, I move:

16. "That at page 32, line 17, for the words 'Gujarat and Maharashtra' the words. 'Gujarat, Maharashtra and Mysore' be substituted."

17. "That at page 32, lines 18 and 19 be deleted."

(The amendments also stood in the name of Shri B. D. Khobarayade.)

The questions were proposed.

Shri D. B. DESAI: Sir, I want to make a few observations. This clause proposes to reconstitute the Western Zonal Council. Till today Mysore and Bombay were the members of the Western Zonal Council. I may state that when the States Reorganisation Act was passed in 1956, it was with a specific reason that Mysore was included in the Western Zonal Council. I may well quote the Home Minister. He gave reasons on the floor of this hon. House He said:

"When the present recommendations were made, then the bilingual Bombay State was not there and so much against our will we had put Karnataka in a different zone, but the opportunity came and we availed ourselves of it. Then, there are also their reasons. Karnataka Bombay and have many outstanding problems to be settled even after this thing has been launched and for that it will necessary for them to be in close contact with each other. Again, as hon. Members are aware, there are certain boundary disputes between Karnataka and bigger State and for the settlement of those disputes which have caused considerable worry to some of our friends, it is desirable that the two should form part of one unit and they may be able to discuss things between themselves."

This was the specific reason given when the Western Zonal Council was formed with Mysore as a member. There were again some other reasons like some ports, Krishna waters etc. but I think not a single problem has till now been solved by the Western therefore Zonal Council, One may say that the Council has failed but I think the partnership of Gujarat, Maharashtra and Karnatak in the last 100 years will solve some problems which are affecting their territories. their well-being, their economic developments and the national reconstruction. I hope the hon. Home Minister will give thought to my amendments and he will be pleased to accept them.

SHRI B. D. KHOBARAGADE: I will

only refer to the States Reorganisation

Act according to the provisions of which the Zonal Council was formed. Let us see what are the functions of a Zonal Council. It has been mentioned in section 21 that the Zonal Council may discuss and make commendations with regard to matter of common interest in the field of economic and social planning and (b) any matter concerning border disputes, linguistic minorities or inter-State transport. As my hon, friend Mr. Desai has pointed out 5 PM. already, there are many outstanding problems and outstanding disputes which could not be solved. Particularly, Sir, there is the dispute about the border areas between Mysore and Bombay. Both the Chief Ministers. Chief Minister Shri Chavan and Chief Minister Shri Jatti have been trying to settle these disputes. But I am sorry to say that unfortunately due to the adamant attitude adopted by the Chief Minister of Mysore, they were not able to solve these disputes. If we reconstitute this Zonal Council. there will not be any opportunity for the two Chief Ministers, the Chief Minister of Maharashtra and the Chief Minister of Mysore, to come together and discuss matters and find out a

via media or to find out some solution. The present arrangement at least gives the two Chief Ministers of these two states some opportunity to come together. At least there is that one provision. Therefore, we should not remove even this one opportunity. When the people of Belgaum want to redress their grievances their agitation is suppressed. (Time bell rings.) One minute more, Sir.

MR DEPUTY CHAIRMAN: You have already taken three minutes. ..

Shri B. D. KHOBARAGADE: This opportunity should be left to the Maharashtrians to settle these border disputes, if the intention is to get them solved. These people are agitating by democratic ways and peaceful methods. But their agitation is being repressed and suppressed

MR. DEPUTY CHAIRMAN: Order, order. This has no relevance here.

SHRI B. D. KHOBARAGADE: But I have got a large number of complaints . . .

MP. DEPUTY CHAIRMAN: These remarks will be expunged. This has nothing to do with present Bill. Any reply?

SHRI B. D. KHOBARAGADE: Sir, just one sentence more.

MR. DEPUTY CHAIRMAN: No, please sit down.

SHRI B. D. KHOBARAGADE: Sir, I request that the present arrangement should be continued and there should be no change at all.

Shri GOVIND BALLABH PANT: Sir, Mysore was included in this Western Zone as it was called, consisting of the bilingual Bombay State and Mysore and the main reason for putting Mysore in this Zone was the ex-

border differences istence of some between the two States. We had expected that perhaps if both of them were placed in one Zone, then that might facilitate the solution of that problem. But three years have passed and our efforts have not succeed-Mysore has its affinity with the other States in the South-Andhra, Madras and Kerala-and Mysore has been invited to, the meetings of the Southern Zone several times and it has taken an active part in the deliberations there. So the place of Mysore so far as its interests and so far as its natural tie with other States are concerned, is in the Southern So we are now making arrangement which is more appropriate and which, I hope, will serve the interest of Mysore and all the country better than the arrangement which was roriginally introduced in the States Reorganisation Act.

SHRI D. B. DESAI: Just one question, Sir. What agency does the hon. Home Minister propose to have for solving these border disputes now? This Western Zone was a sort of an agency.

Mr. DEPUTY CHAIRMAN: That is a different question. It does not concern this Bill now. I am putting the amendments to vote.

MR. DEPUTY CHAIRMAN: The question is:

16. "That at page 32, line 17, for the words 'Gujarat and Maharashtra' the words 'Gujarat, Maharashtra and Mysore' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

17. "That at page 32, lines 18 and 19 be deleted."

The motion was negatived.

<sup>\*\*\*</sup>Expunged as ordered by the Chair.

Mr. DEPUTY CHAIRMAN The question is:

"That clause 86 stand part of the Bill."

The motion was adopted.

Clause 86 was added to the Bill.

Clauses 87 to 96 were added to the Bill.

Schedules 1 to 13 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI GOVIND BALLABH PANT: Sir, I move:

"That the Bill be passed." Sir, I am happy . . .

SHRI BHUPESH GUPTA: I thought the hon. Minister would reply later.

SHRI GOVIND BALLABH PANT: I thought there would be nothing to reply to.

Mr. DEPUTY CHAIRMAN: He wants to make a speech. Well, you may make a speech.

The motion was adopted.

BHUPESH GUPTA: Mr. Deputy Chairman, I thought the hon. Home Minister would be enough to make his reply after hearing some other voices. It is a great event today that we are passing this Bill which, in due course, perhaps in a few days' time, will be a fact of life. The significance of this event, Deputy Chairman, lies in the fact that not only are we having the establishment of two linguistic States upsetting a wrong principle, but the significance of it lies also in the fact that in the years that followed since 1956, the great people of Maharashtra and of Gujarat never accepted this imposition and they always fought in order to unsettle a settled fact. It is, therefore, clearly a victory of the forces of democracy and when I say democracy I mean broad, popular forces of democracy, against the forces of arbitrariness and imposition. do not grudge the compliments that are due to the Government even for

this belated wisdom and action. It would have been perhaps graceful on the part of the Government and perhaps their wisdom would have been seasoned with manliness and grace, had they at the same time, while sponsoring this Bill, paid a tribute to the people of Gujarat and the people of Maharashtra for striving all these years to bring this Bill into this House and to unsettle an old settled fact.

Mr. Deputy Chairman, it will be remembered that however great may be those who are in power, greater are the people. Always it is the people who have prevailed upon the ruling powers and the ruling powers have had to bow to the will and wishes of the people, and I think it would have been excellent if the Home Minister, wise as he is, had acknowledged the error he committed in 1956, had admitted his mistake and had said that he had learnt from the people. Democracy gets strengthened when he says such things and when statements this kind are made.

Sir, let me pay a tribute to the people of Maharashtra and Gujarat but for whose struggle and sacrifice, whose defiance and heroism, probably. this Bill would have never come to this House. Mr. Deputy Chairman, I shall make it clear that this step of the bifurcation of the State of Bombay, and the formation of two linguistic States is unquestionably a big commendable step, a step that we have all cherished to be taken and is being taken today. At the same time, let it be said and remembered also that by itself the formation of linguistic States does not mean prosperity and happiness. It only means new opportunities; it only means a beginning; it only means more new vistas being opened before the people in order to make these two States prosperous and happy which we all wish. As this old chapter is coming to a close we also know that it would be necessary for these people, the people of Gujarat and Maharashtra, to fight against injustices, exploitation, social evils and assert themselves remembering their past struggles and traditions in order that there emerge two glorious States of Maharashtra Taking into account Gujarat. the forces that they have got, I have no doubt in my mind that should the people assert themselves in their just fight and endeavours against the forces of tyranny and exploitation, there will emerge out of the present situation two great States which will more and more be under the control of the people. We ask for linguistic States because it opens the gate way to democracy. But by itself we do not get it. Therefore, it is essential today, as the two new States will come into existence, to extend and expand democracy to the popular forces that remain in the villages, factories and fields because until and unless we draw them into the affairs of the administration of States, democracy cannot get nourishment and what we get really without doing this is a form of democracy when the substance is not Therefore, it will be the task there. of the leadership of these two States and when I say 'leadership' I mean broad democratic leadership; I have no particular party in my mind this moment—to look into this matter. Remember that the whole of India supported them when thev fought against an imposition. They can get confidence from this fact, and in the coming years when these two people will be fighting for justice democracy, better life and happiness again the country will rally round them. wish them all success in the coming days in making the two great States as great as possible.

Sir, I do not want to say anything more, I think that the prople of Maharashtra and Gujarat should get the best wishes of the people of the whole of India belonging to all parties.

SHRI N. M. LINGAM: Mr. Deputy Chairman, I am happy that the passage of the Bill has done one good thing. It has created a new passion for democracy in the Members opposite and I hope before long that they will be total converts to the principles of democracy.

SHET BHUPESH GUPTA: We have made you converts so far as this Bill is concerned.

SHRI N. M. LINGAM: Sir, this occasion is historic and solemn, Historic not only because it marks the final stages of the passing of this measure for the bifurcation of the bilingual State of Bombay into two new States but also because we are at the last stages of the process which began in 1953, the process of re-organising the States in the country on a linguistic basis. Sir, the significance of this occasion may not be known immediately because of the din and bustle created over petty controversies arising out of the re-organisation of States but the future historian will record our achievements, the labours of the hon. Home Minister, in letters of gold because achievements have been as great if not greater than the integration the States during the last few years. We know that during the last so many years the hon. Minister has given his very life to see to the integration of this country. He has said that entire re-organisation has been based on mutual co-operation, accommodation and goodwill, and this Bill which we are about to pass is based on those principles as they emanated Chief Minister of Bombay and other leaders of Gujarat. Sir, there may be petty disputes still hanging over but they are to be solved in the spirit in which the Home Minister commended this measure, in the spirit in which disputes between States like Madras and Andhra were solved and ultimately the welfare of the people has to depend not on petty concessions or settlements of small boundary disputes or financial concessions but on hard work which the creation of new States will create for the people by creating new opportunities. So, Sir, we have to remember on this occasion that our strength is

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[Shri N. M. Lingam.] on unity in diversity, and in that spirit let us bid godspeed to the newly created States for the greater glory of the country. ~ ( B. )

DR. SHRIMATI SEETA "PARMA-NAND: Only one sentence, Sir Tributes have been paid-no doubt they have been due-to the Home Minister but here I would like to pay a tribute to the person with whose imagination, foresight and understanding of this question the whole aspect changed and this Bill came up, the whole aspect of the Congress Party changed, and that is the imagination of a woman, then President of the Congress. I am quite sure that unless she had understood the position in the way in which she understood it, this question, even in spite of the wishes of the people, would not have taken the turn, that it has taken now. I would like to pay a tribute to her.

SHRI GOVIND BALLABH PANT: Sir, I do not think at this late hour I should attempt any reply to remarks made by Shri Bhupesh Gupta. He would have been false to himself his party and to his principles if he had not struck a dismal and discordant note at a time when everyone here seems to be in a way overwhelmed with a sense of satisfaction, joy and achievement.

SHRI BHUPESH GUPTA: fully satisfied because of the victory of the people. I am very much satis-

SHRI GOVIND BALLABH PANT: It is because the people have victorious that we as the representatives of the people occupy the place that we do and will continue to do so so long as the people remain victorious.

So far as Mr. Bhupesh Gupta goes, everyone knows that he has an invincible inveterate faith in democracy but in a democracy which does not admit of any freedom of speech, freedom of thought, freedom of expression, freedom of association or of parliamentary government. So, when ne pays homage, I hope there is some return of good sense perhaps in individuals if not in the party. But this, is a solemn occasion and I am really delighted that we have reached our destination. The principle which has guided us throughout has been essentially democratic. Even when the bilingual State of Bombay was formed, it was, in reponse to the spontaneous wishes and initiative of the vast majority of Members of 

SHRI BHUPESH GUPTA: In Lobby.

SHRI GOVIND BALLABH PANT: . that we accepted their proposal and the bilingual formula mooted the was in States Reorganisation Act.

I had said then and I had repeated it more than once that whether the State is bilingual or unilingual was a minor consideration for me. What I had wished was complete understanding and harmony between the people of Maharashtra and Gujarat; my solution that would be acceptable to them would be acceptable to us. And it is because of the agreement reached between the leaders of Gujarat and Maharashtra that we have been able to place this Bill before House and to achieve these results as speedily as we have succeeded in achieving them. So it is through understanding, tolerance, patience goodwill, a spirit of cooperation, a right approach to problems, a correct sense of perspective that, we can solve problems and not through violence. Violence. if anything, comes in the way of a solution of problems and I hope that Mr. Bhupesh Gupta will at least learn this lesson.

Sir, I want the Members to accept my motion in a spirit of hope and faith. I wish that all of us may join in praying for the success of those two States which will be two of the 15 jewels in the Union of India. They will be ushered into existence about a week. I hope that they will

make very rapid progress and they will be in the vanguard of our constructive movement as they have been in our struggle for independence. So let us not mar the magnificence and the solemnity of this occasion petty, parochial or party considerations which are of a very ephemeral character. We are doing something which we hope will lead to the advancement and progress not only of these two States, not only to greater cohesion between these two States but also to greater strength and more of that spirit of accommodation and emotional integration which should be part of our political and system. I hope life will be better, fuller and nobler in each of two States and that, as history unfolds itself, the steps that we have taken from time to time will be proved as having been inspired by the best spirit and traditions democracy and by our faith in our people. Let us retain the great traditions of culture of our country and let us hope that the

brothers who have lived together for ages, though they will now be administering their own States in separate units, will continue to strengthen the bonds which have been built up in the course of ages and this spirit of brotherly and neighbourly comradeship will bring them still closer. May Providence help both the States and may they be a source of strength to our country.

MR. DEPUTY CHATRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11.00 A.M. on Monday.

The House then adjourned at twentyfive minutes past five of the clock till eleven of the clock on Monday, the 25th April 1960.